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**REPORT OF THE COMMITTEE DATED 03.06.2021 IN O.A. NO.181 OF 2020  
FILED IN THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI BY SHRI  
CHEPURI RAMACHANDRAIAH, R/O. VELIMINEDU(V), CHITYALA(M),  
NALGONDA DISTRICT AGAINST M/S. HINDYS LAB PRIVATE LIMITED.**

It is to submit that, Sri Chepuri Ramachandraiah, R/o. Veliminedu (V), Chityala (M), Nalgonda District has sent a representation to the Chairman, Hon'ble NGT, Principal Bench, New Delhi. The Hon'ble NGT registered the representation as Original Application (O.A) No.181 of 2020. The main prayer of the applicant is as follows:

*The Grievance in this petition of the applicant is against violation of environmental norms by M/s. Hindys Chemical Factory, causing air and water pollution adversely affecting the cattle and crops and public health in Velminedu Village, Chityala Mandal, Nalgonda District, Telangana.*

The Hon'ble NGT heard the matter and passed orders dated 01.12.2020 and directed that the State PCB and the District Magistrate, Nalgonda need to take appropriate action after ascertaining the facts and following due process of Law. The nodal agency for coordination will be the State PCB.

In compliance of the Orders, the District Collector has deputed the Additional Collector & Additional District Magistrate, Nalgonda to complete the inspection and submit report.

The Additional Collector & Additional District Magistrate, Nalgonda along with EE, TSPCB, Nalgonda and Tahsildar, Chityal Mandal conducted inspection of the unit and surrounding agricultural fields on 22.02.2020. The Committee had a meeting with the petitioner Sri. Chepuri Ramachandraiah to understand his grievances. The Committee has conducted the inspection of the unit and agricultural fields along with the petitioner and industry representatives. The Attendance of Officials, Petitioner and Industry Representative is enclosed **(Annexure-I)**.

The Additional Collector & Additional District Magistrate, Nalgonda has also instructed the District Agricultural Officer, Nalgonda to collect the samples of Ground water, soil of Sri Chepuri Ramachandraiah agricultural land.

In this regard, the following details of the inspection are submitted:

1. M/s. Hindys Lab Private Ltd., (Formerly M/s. Hychem Laboratories), is located at Sy. No. 290 & 291, Veliminedu (V), Chityal (M), Nalgonda District and is a Bulk Drug Intermediates manufacturing industry.

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2. TSPCB issued latest Consent For Operation (CFO) renewal order vide order dated: 17.02.2021, with validity of 31.07.2025 for manufacturing of the following products and capacities (**Annexure-II**).

S.No	Name of the Product	Consented capacity
<b>Group - A</b>		
1	N-[4-(3,4-dichlorophenyl)-3,4-dihydro-1-naphthalenylidene]-methanamine(DDN)	116.7 Kg/day
2	5- Methoxy-2-[[[(4- methoxy-3,5- dimethylpyridin-2-yl) methyl] thio]- 1H-benzimidazole (Omeprazole Intermediate)	58.3 Kg/day
<b>Group - B</b>		
3	(s)-N,N-Dimethyl-3-hydroxy-3-(2-thienyl) propanamine (DMP).	66.7 Kg/day
4	Camphor sulfonyl Chloride (CSC)	108.3 Kg/day
<b>Group - C</b>		
5	CBZ L valine	100 Kg/day
6	Tert-butyl- 2- ((4R,6S )-6-E-2-(4-(4- fluorophenyl)-6- isopropyl-2-(N-methyl methanesulfonamido) Pyrimidin -5-yl) vinyl)-2,2- dimethyl-1,3- dioxane -4-yl-) acetate (TPA)	75 Kg/day
<b>Group - D</b>		
7	3- Carbamylmethyl-5-Methylhexanoic Acid (CMH)	86.7 Kg/day
8	5 -Cyano phthalide (Citalopram HBr Intermediate) (FCP)	88.3 Kg/day
Worst case any one Group on campaign basis at any given point of time.		<b>175 Kg/day</b>

3. The industry generates effluents from Process & Washings, Boiler & Cooling blow downs, Softner Regeneration, Scrubber and Domestic effluents. The effluents are segregated into High TDS and Low TDS streams.

4. The industry has provided 50 KLD capacity Zero Liquid Discharge (ZLD) system consisting of Stripper (50 KLD), Multiple Effect Evaporator (MEE) – 3 effect (50KLD), Agitated Thin Film Drier (ATFD) - 7.5 KLD, Biological Effluent Treatment Plant (ETP) – 50 KLD consisting of aeration cum settling tanks – 1 & 2 followed by Reverse Osmosis (RO) Plant - 50 KLD. The HTDS effluents are evaporated in Stripper, MEE, ATFD system. The salts from ATFD are collected in bags and sent

to Treatment, Storage and Disposal Facility (TSDF) for land filling. The MEE condensate is processed in Biological ETP along with LTDS effluents and then filtered in RO plant. The RO permeate is reused for cooling tower make up within the industry premises and the RO rejects are sent to MEE for evaporation along with other effluents.

5. The industry has provided Scrubber at the MEE system to control odour generated from the evaporation.
6. The industry has also provided 3 Nos of two stage scrubbers with online PH meters at production blocks to control process emissions.
7. The industry has provided online Volatile Organic Compounds(VOC) analyzer to measure the volatile organic compounds and connected the same to the TSPCB Server.
8. The industry is having solvent recovery plants of capacity 3 x 9 KLD for recovery and reuse of spent solvents.
9. The industry has provided digital flow meters at HTDS effluents collection line, LTDS effluents collection line, Stripper inlet, MEE feed, MEE condensate, RO feed, RO Permeate, RO Reject.
10. The industry has provided IP camera along with digital flow meter at RO permeate and connected the same to TSPCB Server. The industry has also provided IP Camera at main gate entrance and connected to TSPCB Server.
11. The industry has obtained Environmental Clearance (EC) for Expansion vide EC order No. F. No. J-11011/114/2017 – IA II (I), dated.09.04.2020 from MoEF&CC, GoI for manufacture of 32 products on Campaign basis (worst case 27 products) with maximum production quantity of 5000 Kg/day (**Annexure-III**).
12. Subsequently, the industry has obtained Consent for Establishment (CFE) for the expansion from TSPCB for the products & capacities of Environmental Clearance. The Expansion works are under implementation (**Annexure-IV**).
13. As part of the expansion, the industry has installed coal fired boilers of 1x8 TPH & 1x6 TPH and provided MDC followed by Bag filters each as air pollution control system followed by a common Stack. During the inspection, it was observed that the industry has removed the existing boiler of 2 TPH and operating the 8 TPH capacity boiler.

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14. During the inspection, no discharges of effluents were observed from the industry.

15. It is to submit that, Sri Chepuri Ramachandraiah, Veliminedu (V), Chityala (M), Nalgonda District has also filed a complaint before the Hon'ble Telangana State Human Rights Commission (TSHRC) in HR Case No. 2527/2020, dt.23.06.2020 against M/s. Hindys Lab Private Ltd. The Hon'ble TSHRC, vide Official Memorandum dated 23.06.2020 has disposed the petition and forwarded the copies of complaint and all the enclosures to the Board for necessary enquiry and action. The Board Officials inspected the industry and surroundings on 02.09.2020. During inspection, the Board Officials collected Ground water samples from 3 bore wells located in the agricultural land of Sri Chepuri Ramachandraiah. As per the analysis reports of the bore wells, the Total Dissolved Solids (TDS) levels in bore well – II is 2250 mg/ltr as against the permissible limit of drinking water standard of 2000 mg/ltr (IS 10500:2012 – drinking water specifications). No chemical compounds were detected in all the 3 bore well water samples (**Annexure-V**).

16. The industry was reviewed in the Board's Task Force Committee Meeting held at TSPCB, Board Office, Hyderabad on 06.11.2020. After detailed discussions, the Committee recommended to issue certain directions to the industry and also recommended to forfeit Bank Guarantee of Rs.2 Lakhs out of the Rs.4 Lakhs Bank Guarantee available with the Board. Accordingly, the Board has forfeited Rs.2 Lakhs from the existing Bank Guarantee and also obtained fresh Bank Guarantee of Rs.2 Lakhs from the industry, hence the total Bank Guarantee amount available is Rs.4 Lakhs. The Board issued directions to the industry vide order dated 18.11.2020 (**Annexure-VI**).

17. TSPCB Officials have collected ground water samples from the bore wells (3Nos.) located in the agricultural land of the applicant Sri Chepuri Ramachandraiah on 26.02.2021 and submitted to Central Laboratory, TSPCB, Hyderabad for analysis. Copy of the Analysis report is enclosed (**as Annexure – VII**). The analysis results are as mentioned below:

Sample code	Sample details / collection point
2569	- Water sample collected from Bore well-I in agricultural land of Sri Shepuri Ramachandraiah, Veliminedu (V), Chityal (M), Nalgonda District which is located at a distance of about 80 mtrs in east side of M/s. Hindys Lab Private Ltd., Veliminedu (V), Chityal (M), Nalgonda District. Sample point location at N: 17° 13'30" & E: 79° 01'45". Beside Sitaphal tree.
2570	- Water sample collected from Bore well-II in agricultural land of Sri Shepuri Ramachandraiah, Veliminedu (V), Chityal (M), Nalgonda District which is located at a distance of about 60 mtrs in east side of M/s. Hindys Lab Private Ltd., Veliminedu (V), Chityal (M), Nalgonda District. Sample point location at N: 17° 13'29.5" & E: 79° 01'44.0". Beside Electricity Pole.

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2571 - Water sample collected from Bore well-III in agricultural land of Sri Shepuri Ramachandraiah, Veliminedu (V), Chityal (M), Nalgonda District which is located at a distance of about 80 mtrs in east side of M/s. Hindys Lab Private Ltd., Veliminedu (V), Chityal (M), Nalgonda District.

Sample point location at N: 17° 13'29.9" & E: 79° 01'45.0".

Parameters	Unit	Results			IS 10500 : 2012 – Drinking Water Specifications	
					Acceptable Limit	Permissible Limit
		2569	2570	2571		
pH at 25°C	-	7.22	6.90	7.12	6.5-8.5	No Relaxation
Total Suspended Solids	mg/L	< 5	20	12	-	-
Total Dissolved Solids (TDS)	mg/L	1,340	1,840	1,582	500	2000
Chlorides as Cl <sup>-</sup>	mg/L	484	709	524	250	1000
Sulphates as SO <sub>4</sub> <sup>-2</sup>	mg/L	125	106	66	200	400
Total Alkalinity as CaCO <sub>3</sub>	mg/L	300	508	448	200	600
Total Hardness as CaCO <sub>3</sub>	mg/L	930	1,360	1,260	200	600
Calcium as Ca+2	mg/L	260	316	288	75	200
Magnesium as Mg+2	mg/L	68	139	131	30	100
Fluoride	mg/L	0.1	0.2	0.3	1.0	1.5
Nitrates	mg/L	29	35	32	45	No Relaxation
Phosphates	mg/L	BDL	BDL	BDL	-	-
Boron	mg/L	BDL	BDL	BDL	0.5	1.0
% Sodium	%	30.8	15	27	-	-
SAR	-	1.5	1.6	1.7	-	-
Sodium	mg/L	58	90	95	-	-
Potassium	mg/L	1.2	2	2.2	-	-
Chemical Oxygen Demand	mg/L	22	43	32	-	-
Nickel (as Ni)	mg/L	ND	ND	ND	0.02	No relaxation
Copper (as Cu)	mg/L	ND	ND	ND	0.05	1.5
Zinc (as Zn)	mg/L	< 0.1	< 0.1	< 0.1	5	15
Lead (as Pb)	mg/L	ND	ND	ND	0.01	No relaxation
Arsenic (as As)	mg/L	ND	ND	ND	0.01	0.05
Mercury (as Hg)	mg/L	ND	ND	ND	0.001	No relaxation
Cadmium (as Cd)	mg/L	ND	ND	ND	0.003	No relaxation
Total Chromium (as Cr)	mg/L	ND	ND	ND	0.05	No relaxation

**Note:** Results related to sample as received.  
 (\*) Standard methods of APHA, 23<sup>rd</sup> Edition.  
**BDL:** Below detectable limit. **ND:** Not detected.

### GC-MS Analysis Report

**Sample Code: 2569**

S. No	Compounds Identified
	No Compounds detected

**Sample Code: 2570**

S. No	Compounds Identified
	No Compounds detected

**Sample Code: 2571**

S. No	Compounds Identified
	No Compounds detected

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18. TSPCB officials conducted Stack monitoring, Ambient Air Quality Monitoring (AAQM) of the industry during 31.05.2021 to 01.06.2021 and also collected samples of effluents from the industry. The analysis reports are enclosed (Annexures – VIII, IX & X). The analysis results are as follows:

**a) Stack attached to Coal Fired Boiler of 8 TPH capacity:**

S. No.	Parameter	Method No	Result mg/Nm <sup>3</sup>	Standard mg/ Nm <sup>3</sup>
1.	SPM	IS:11225 (Part-1)-1985	54	115

**b) AAQ Monitoring conducted at periphery of the industry near main gate. (Down wind direction):**

S. No.	Sampling Location	Results					
		Date of Collection	Shift type	RSPM µg/m <sup>3</sup>	SO <sub>2</sub> µg/m <sup>3</sup>	NO <sub>2</sub> µg/m <sup>3</sup>	NH <sub>3</sub> µg/m <sup>3</sup>
1)	AAQ Monitoring – Periphery of the industry near industry main gate. (Down wind direction)	31/05/2021 to 01/06/2021 (24 Hours)	2:00 PM to 10:00 PM	72	4.2	18	BDL
			10:00 PM to 6:00 AM	78	4.8	22	BDL
		01/06/2021 (24 Hours)	6:00 AM to 2:00 PM	63	4.5	24	BDL
			2:00 PM to 6:00 AM	63	4.5	24	BDL
<b>National Ambient Air Quality Standards</b>			<b>100</b>	<b>80</b>	<b>80</b>	<b>400</b>	

**c) Analysis results of effluent samples:**

Sample No.	Effluent sample description
06003	: HTDS
06004	: MEE Condensate
06005	: LTDS
06006	: Biological ETP Outlet (Ro-Feed)
06007	: RO-Permeate

S. No.	Parameter	Method No*	Results				
			06003	06004	06005	06006	06007
1	pH	4500-H <sup>+</sup> -B	8.12	7.25	7.22	7.92	7.02
2	Total Suspended Solids (TSS)	2540-D	208	32	62	24	BDL
3	Total Dissolved Solids (TDS)	2540-C	41,250	1,615	2,250	1,879	63
4	Chemical Oxygen Demand (COD)	5220-B	62,496	379	1,290	202	8

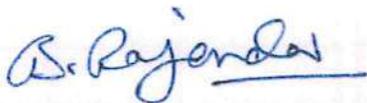
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19. The agricultural land (Ac.2 – 38 Guntas) belonging to the applicant Sri Chepuri Ramachandraiah is located in the East side of the industry after the road to Pittampally village. Presently, the applicant is cultivating Toor dal (Pulses) and partly Paddy.
20. The Agricultural Officer, Chityal Mandal, Nalgonda District has collected samples of Ground Water from the Bore Well located in Sri Chepuri Ramachandraiah agricultural land and also collected Soil sample. As per the analysis report of water, the said water cannot be used for irrigation purpose (duly lifting from bore well). The EC is 3.5 mmos/cm. The RSC (Residual Sodium Carbonate) is 14.80 (Normal 1.25 – 2.50) which needs a lot of reclamation measures. With regard to soil testing report, the soil is not badly effected but, if it is irrigated with bore water, there will be adverse effect on yields and quality of the produce. Hence, it is recommended that the bore water cannot be used for irrigating the said land. The Agricultural Officer has enclosed soil health card and water card with detailed recommendations (**Annexure – XI**).
21. The Tahsildar, Chityal Mandal, Nalgonda District conducted enquiry with the farmers of agricultural lands of about Ac.103 – 00 Guntas located opposite side to M/s. Hindys Laboratories Ltd. It was noted that the farmers have informed that there are 18 bore wells and 7 open wells and they are cultivating Vegetables, Paddy, Cotton crops and also existing 2 Poultry Farms and there is no harm to their agricultural crops and also the ground water not polluted. The 7 statements of farmers are enclosed along with the enquiry report (**Annexure – XII**).

Submitted.

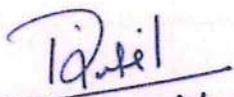
Date : 03.06.2021

Place : Nalgonda.



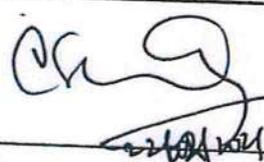
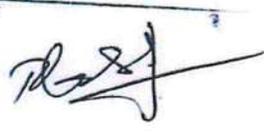
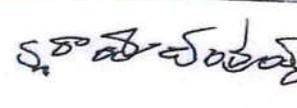
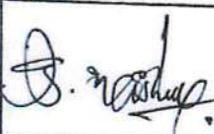
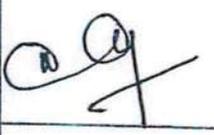
**ENVIRONMENTAL ENGINEER,  
TSPCB, REGIONAL OFFICE,  
NALGONDA**  
ENVIRONMENTAL ENGINEER  
T.S. Pollution Control Board,  
Regional Office, Nalgonda.

  
ADDITIONAL  
COLLECTOR & ADDL  
DIST MAGISTRATE,  
NALGONDA

  
COLLECTOR & DISTRICT  
MAGISTRATE, NALGONDA  
Collector & District Magistrate  
NALGONDA.

Annexure-I

Attendance of the officials <sup>8</sup> during inspection in connection with Hoitle NAT-OA No- 181 of 2020 on 22/02/2021.

Sl. No.	Name of the official	Designation	Signature
1.	V. Chandrashekar	Addl. Collector Nalgonda District	
2.	B. Rajender	EE, TSPCRS, RO, Nalgonda	B. Rajender
3.	M. Krishna Reddy	Thalashildan Chityal (N)	
4.	T. Ravinder	AES, TSPCRS CO, NMG	
5.	Ch. Ramachandraiah	P. J. S. S. S.	
6.	Shekari, Vishnu S. Ramachandraiah		
7.	Dr. M. Valuduru Reddy	Sr. General Manager	
8.	B. Sreenivas Reddy	AGM, plant head Hindalab Ltd.	



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**TELANGANA STATE POLLUTION CONTROL BOARD**  
**PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,**  
**SANATHNAGAR, HYDERABAD - 500 018**

Phone: 23887500  
 Fax: 040 - 23815631  
 Website: tspcb.cgg.gov.in

**CONSENT & HWA ORDER (RENEWAL)**

**Consent Order No: 210822543295**

**Date :17.02.2021**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof, Operation of the plant under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation / Renewal of Authorisation under Rule 6 of the Hazardous Wastes (Management, Handling & Transboundary, Movement) Rules 2016 & Amendments thereof).

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof, and Authorisation under the provisions of HW (MH & TM) Rules, 2016 (hereinafter referred to as 'the Acts', 'the Rules') and amendments thereof and the rules and orders made there under to M/s. Hindys Lab Private Limited, (Formerly M/s. Hychem Laboratories), Sy. No. 290 & 291, Veliminedu (V), Chityal (M), Nalgonda District (hereinafter referred to as 'the Applicant /Industry') and the industry is authorized to operate the industrial plant to discharge the Effluents from the outlets and the quantity of Emissions per hour from the chimneys, by operating pollution control equipment, as detailed below.

**i) Out lets for discharge of Effluents:**

Outlet No.	Outlet description	Max daily discharge	Treatment & Disposal
1	HTDS Effluents: Process & Washings – 4.9 KLD + DM plant & Softener regeneration & scrubber – 0.6 KLD	5.5 KLD	<ul style="list-style-type: none"> <li>• Shall be stripped off for organic recovery.</li> <li>• Stripper condensate to distillate for separation of organic compounds followed by disposal to cement plants for co-processing &amp; distilled effluents shall be routed to ETP.</li> <li>• Stripped effluents for forced evaporation in MEE followed by ATFD.</li> <li>• Condensate from MEE &amp; ATFD shall be routed to ETP.</li> <li>• ATFD salts to TSDF.</li> </ul>
2.	LTDS Effluents: Boiler & cooling tower blow down – 0.64 KLD + Domestic effluents – 1.0 KLD	1.64 KLD	<ul style="list-style-type: none"> <li>• Treated in Biological ETP and treated effluents shall be filtered in RO plant.</li> <li>• RO permeate to reuse and RO reject to MEE &amp; ATFD for Forced Evaporation.</li> </ul>
<b>TOTAL</b>		<b>7.14 KLD</b>	

**ii) Emissions from chimneys:**

Chimney No.	Description of chimney
1	Attached to 2 TPH Coal fired boiler
2	Attached to process vents
3	Attached to 250 KVA DG set.

**iii) HW Authorisation No:210822543295**

**Date :17.02.2021**

**HAZARDOUS WASTE AUTHORISATION**  
**(FORM – II)**  
**[See Rule 6 (2)]**

M/s. Hindys Lab Private Limited, (Formerly M/s. Hychem Laboratories), Sy. No. 290 & 291, Veliminedu (V), Chityal (M), Nalgonda District is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

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➤ Hazardous wastes with disposal option:

S. No	Name of the Hazardous waste	Stream	Quantity of Hazardous waste	Disposal Option
1	Organic residue	28.1 /36.1 of Schedule – I	266.8 kg/day	Shall be disposed to Cement Units for Co-processing / AFRF facilities /M/s. TSDF, Dundigal for pre-processing to be sent to Cement units for Co-processing / TSDF Dundigal for incineration.
2	In-organic solid waste	28.1 of Schedule – I	205.7 kg/day	M/s. Ultratech Cement Limited, Unit: Andhra Pradesh Cement works, Bhogasamudram, Tadipatri (M), Anantapuram District, Andhra Pradesh / TSDF, Dundigal, Medchal District.
3	Evaporation salts (residue from MEE)	35.3 of Schedule – I	261.5 kg/day	

➤ HAZARDOUS WASTES WITH RECYCLING OPTION:

S.No	Name of the Hazardous waste	Stream	Quantity of Hazardous waste	Disposal Option
1.	Detoxified Container & Container Liners	33.1 of Schedule – I	10 Nos/day	After complete detoxification, it should be dispose off to outside agencies.
2.	Waste oil	5.1 of Schedule – I	0.5 Kg/day	Authorised reprocessors / recyclers.

This consent order is valid for manufacturing the following products along with quantities only with the condition that the industry should manufacture only one group i.e., either Group A (or) Group B (or) Group C (or) Group D at any given point of time.

S.No	Name of Product	Capacity Kg/day	No. of stages	Name of Raw Material	Consumption Quantity (kg/day)
<b>Group-A</b>					
1	N-[4-(3,4-dichlorophenyl)-3,4-dihydro-1-naphthalenyldene]-methanamine (DDN)	116.7	2	a-Naphthol	111.4
2	5-Methoxy-2-[[4-methoxy-3,5-dimethylpyridin-2-yl)methyl]thio]-1H-benzimidazole (Omeprazole intermediate)	58.3	1	2-Mercapto-5-methoxy-benzimidazole	41.2
	<b>Total - Group A</b>	<b>175</b>			
<b>Group-B</b>					
3	(s)-N,N-Dimethyl-3-hydroxy-3-(2-thienyl)propanamine (DMP)	66.7	3	2-(Acetyl) thiophene	50.6

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4	Camphor sulfonyl Chloride (CSC)	108.3	1	L-Camphor sulfonicacid	101.3
	<b>Total - Group-B</b>	<b>175</b>			
<b>Group-C</b>					
5	CBZ L Valine	100	1	L-valine	49.1
6	Tert-butyl 2-((4R,6S)-6-((E)-2-(4-(4-fluorophenyl)-6-isopropyl-2-(N-methylmethaneulfonamide)Pyrimidin - 5-yl)vinyl)-2,2-dimethyl-1,3-dioxane-4-yl-) acetate (TPA)	75	3	Tert-Butyl-2((4R,6S)-6-(acetyloxy)methyl-2,2-dimethyl-1,3-dioxan-4-yl)acetate	58.8
	<b>Total - Group C</b>	<b>175.00</b>			
<b>Group-D</b>					
7	3-(Carbamyl Methyl)-5-Methyl hexanoic Acid (CMH)	86.7	1	Isovalaraldehyde	40.8
8	5-Cyano phthalide (Citalopram HBr Intermediate) (FCP)	88.3	1	5-Carboxy phthalide	103.5
	<b>Total - Group D</b>	<b>175</b>			
	<b>Total - (Worst Case any one Group on Campaign Basis)</b>	<b>175</b>			

This order is subject to the provisions of 'the Acts' and the Rules' and amendments made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This order of Consents and Authorization is valid for a period upto 31.07.2025.

Sd/-  
MEMBER SECRETARY

To  
M/s. Hindys Lab Private Limited,  
(Formerly M/s. Hychem Laboratories),  
Sy. No. 290 & 291, Veliminedu (V),  
Chityal (M), Nalgonda District.

///T.C.F.B.O///

*B. V. B. Girish*

SENIOR ENVIRONMENTAL ENGINEER (FAC)

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### SCHEDULE - A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: <http://tspcb.cgg.gov.in/Pages/Circulars.aspx>).
2. This order is issued in line with CFO order dt.13.03.2019. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts. The industry shall comply with CFO order dt.13.03.2019 is still applicable.
3. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.
4. The industry may explore the possibility of tapping the solar energy for their energy requirements.
5. The industry shall comply with the all the directions issued by the Board from time to time.
6. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

### SCHEDULE - B

1. Total Fresh Water Consumption shall not exceed 11.35 KLD.

S.No	Purpose	Quantity
1	Process & Washings	4.75 KLD
2	Boiler feed & Cooling tower makeup	4.5 KLD
3	DM plant & Softener regeneration & scrubber	0.6 KLD
4	Domestic	1.5 KLD
	<b>Total</b>	<b>11.35 KLD</b>

2. During the maintenance / breakdown of ZLD system, the industry is permitted to send the LTDS effluents to CETP for not more than 15 days, in a calendar year duly meeting the following inlet standards.

Parameter	Limiting Standards
pH	5.5 – 9.0
Temperature °C	45.0
Total Dissolved Solids ( Inorganic )	5,000 mg/l
Oil and Grease	20 mg/l
Phenolic Compounds (as C <sub>6</sub> H <sub>5</sub> OH)	5 mg/l
Ammonical Nitrogen (as N)	50 mg/l
Cyanide (as CN)	2 mg/l
Chromium Hexavalent (as Cr <sup>+6</sup> )	2 mg/l
Chromium (total) (as Cr)	2 mg/l
Copper (as Cu)	3 mg/l
Lead (as Pb)	1 mg/l
Nickel (as Ni)	3 mg/l
Zinc (as Zn)	15 mg/l
Arsenic (as As)	0.2 mg/l

Mercury (as Hg)	0.01 mg/l
Cadmium (as Cd)	1 mg/l
Selenium (as Se)	0.05 mg/l
Fluoride (as F)	15 mg/l
Boron (as B)	2 mg/l
COD	15,000 mg/l

3. The emissions shall not contain constituents in excess of the prescribed limits mentioned below.

Chimney No.	Description of Chimney	Parameter	Emission standards
1	Attached to coal fired Boiler of capacity 2 TPH	SPM	115 mg/Nm <sup>3</sup>
		SO <sub>2</sub> *	600 mg/Nm <sup>3</sup> At 6% dry O <sub>2</sub> , for solid fuel and 3% dry O <sub>2</sub> for liquid fuel
		NO <sub>x</sub> *	300 mg/Nm <sup>3</sup> At 6% dry O <sub>2</sub> , for solid fuel and 3% dry O <sub>2</sub> for liquid fuel
2	Attached to Process Vents	HCl	35 mg/Nm <sup>3</sup>
3	Attached to DG Sets of capacity 1 x 250 KVA	SPM	115 mg/Nm <sup>3</sup>

\*As per MOEF&CC Notification No.GSR 96(E), dt. 29.01.2018 published under the Environment (Protection) Rules, 1986.

4. The industry shall not manufacture any un-consented products and exceeding capacities without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.
5. The industry shall comply with emission limits for DG sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets more than 800 KW should comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.
6. The industry shall comply with ambient air quality standards of PM<sub>10</sub>(Particulate Matter size less than 10µm) - 100 µg/ m<sup>3</sup>; PM<sub>2.5</sub>(Particulate Matter size less than 2.5 µm) - 60 µg/ m<sup>3</sup>; SO<sub>2</sub> - 80 µg/ m<sup>3</sup>; NO<sub>x</sub> - 80 µg/m<sup>3</sup>, outside the factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

**Noise Levels:** Day time - (6 AM to 10 PM) - 75 dB (A)  
Night time - (10 PM to 6 AM) - 70 dB (A).

7. The industry has paid CFO fee of Rs.8,41,200-00 for a period up to 31.07.2021. The industry shall pay balance consent fee annually as per rates notified in G.O.Ms.No.22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April to June) is mandatory for the industry / project, failing which, the validity of the Consent Order automatically stands cancelled and operation industry / project without valid consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
8. The industry either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time.
9. The industry shall segregate effluents into LTDS & HTDS effluents separately.
10. The industry shall regularly operate the ZLD system to treat the effluent and 100% recycle of treated effluent.

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11. The industry is permitted to send HTDS effluents to the MEE system of M/s. JETL, Jeedimetla for a period of maximum 15 days in a calendar year i.e. during maintenance, break down of Stripper, MEE & ATFD system and shall maintain records.
12. The industry shall maintain digital flow meters with totalisers (RS-485 communication) for recording the quantity of HTDS effluents, LTDS effluent & RO permeate and also maintain daily records. They shall connect the flow totaliser data to TSPCB & CPCB servers as per CPCB protocol.
13. The industry shall maintain IP camera with PAN, 5x or above focal length with night vision capability at the entrance of the main gate with a backup data for a period of 6 months.
14. The industry shall maintain vent condensers for chemical / solvent storage tanks to control fugitive emissions.
15. The industry shall maintain separate water meters for recording water consumption for process, boiler feed, cooling and domestic purposes and also maintain daily records.
16. The industry shall operate multi stage scrubber along with online pH monitoring system for control of process emissions. They shall maintain log book for operation of scrubber for monitoring active scrubbing media.
17. The industry shall monitor VOCs in ambient air with online VOC analyzer & connect the data to TSPCB server.
18. The industry shall maintain elevated platform with leachate/spillages collection pit to store drums containing chemicals & wastes to control spillages / discharges of chemicals / effluents on ground.
19. The industry shall maintain IP camera with PAN, TILT Zoom, 5x or above focal length, with night vision capability at effluent collection system (HTDS & LTDS) and RO permeate as per CPCB norms. They shall connect the data to CPCB & TSPCB server.
20. The industry shall install on line TDS meter for HTDS effluent generation and connect the same to TSPCB server within two months. They shall maintain the records for effluent generation, TDS values, salts generation on daily basis.
21. The industry shall develop greenbelt as per norms.
22. The industry submitted Bank Guarantee of Rs. 4 lakhs towards commitment to comply with Board conditions / directions at RO, Nalgonda with validity upto 21.10.2021. The Bank Guarantee amount will be forfeited, if the industry fails to comply with standards / conditions / directions of the Board.
23. The evaporation losses in solvents shall be controlled by taking all preventive measures such as circulation of Chilled brine, transfer of solvents by using pumps instead of manual handling, closed centrifuges, providing primary & secondary condensers to all the reactor vents and all the solvent storage tanks and keeping solvent storage in ground storage tanks with closed pipeline to Reactors. The industry shall operate Solvent Recovery Plant within plant premises. Solvents shall be recovered to the maximum extent possible and shall be reused. The industry shall submit status of efficiency of Solvent Recovery Plant to the concerned Regional Officer. The industry shall not dispose spent solvents / mixed spent solvents to the traders/ recyclers.
24. The industry shall provide adequate closed storage facilities above the ground with proper lining for storage of effluents before its treatment.
25. The industry shall not use effluents in cooling towers under any circumstances.
26. The industry shall not discharge any effluents on land within or outside the plant premises.
27. The industry shall provide storm water drains to avoid mixing of effluent/spillages with run-off water during rains.

28. The industry shall provide sufficient storage collection tank to ensure the collection of first run off rain water. The industry shall collect contaminated rain water and shall dispose the same to the CETP, after confirming to the influent standards of CETP duly maintaining separate records.
29. The industry shall provide arrangement to by-pass the rain water collection tank of first run off rain water for subsequent water flow.
30. The industry shall take measures to prevent the seepages such as cement concrete flooring with proper collection system to collect contaminants / spillages in the relevant areas in the industry premises and avoid seepages outside the industry premises.
31. The industry shall maintain separate energy meters for recording energy consumption for air pollution control equipments and maintain record for daily energy consumption.
32. The industry shall provide Stack Monitoring facility as per Emission Regulation part-3 (ERP-3) norms for all the major stacks of the industry within a period of two months.
33. The industry shall ensure that the Port hole and ladder facility for the Stacks is safe to carry out Stack monitoring. In place of monkey ladder, spiral type/scaffold ladder shall be provided to ensure safety of monitoring personnel within a period of two months.
34. The industry shall implement the odour control measures at source of generation and from ETP and shall ensure to maintain the same effectively to control odour problems.
35. The industry shall ensure that there shall not be any change in process technology and scope of working without prior approval from the Board.
36. The industry shall maintain records on source of starting raw material / Intermediates for each product-wise and the consolidated records shall be submitted to the concerned R.O., every month along with invoice copies of the starting raw materials outsourced.
37. The industry shall ensure safe storage of the Bi-products / low value products on an elevated platform with closed cover sheds & shall adopt suitable treatment. The industry shall also maintain daily records for By-Products and its disposal.
38. (a) The industry shall maintain the following records and the same shall be made available to the Board Officials during the inspection.
  - i) Daily production details (Products & By-products)
  - ii) Quantity of Effluents generated & reused.
  - iii) Log Books for pollution control systems.
  - iv) Daily solid waste generated and disposed

(b) The industry shall submit consolidated statement of the above on monthly basis to the Concerned Regional Office.
39. The industry shall collect & store the Hazardous Solid waste in an elevated closed storage shed with impervious lining and Leachate collection system.
40. Under no circumstances the Hazardous Waste shall be burnt in the boiler.
41. The industry shall maintain concreted internal roads by cleaning regularly to avoid fugitive emissions due to vehicular movement.
42. As per G.O.Rt.No.286, the industry shall transport the industrial effluents and plying on the roads is allowed between 6 A.M. to 6 P.M. only.
43. The industry shall comply with Task Force directions issued by the Board from time to time.
44. The applicant shall submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
45. The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.

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**SCHEDULE - C**  
[see rule 6(2)]

**[SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]**

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous and other Wastes (Management, Handling and Transboundary Movement) Rules, 2016 and amendments thereof. The industry shall maintain 6 copy manifest system for transportation of waste generated and copies of receipt of Consignee shall be submitted to the Concerned Regional office. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 20(2) of the Hazardous and other Wastes (Management, Handling & Transboundary Movement) Rules, 2016 and amendments thereof.
3. The industry shall dispose /sell the Hazardous Waste to only industries/agencies authorized by the State Pollution Control Boards. The industry shall verify the authorization of the Board given to the Party before disposing its waste to the External Party.
4. The industry shall maintain proper records for Hazardous Wastes disposal and its concurrence with authorization. In case of variation in generation, industry shall submit explanation and obtain amendment in Environmental Clearance/ CFE/CFO in this regard.
5. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal. Waste oils shall be disposed to the authorized Reprocessors/ Recyclers and Used Lead Acid Batteries shall be disposed to the manufacturers / dealers on buyback basis. The industry shall take necessary practical steps for prevention of oil spillages and carryover of oil from the premises. The industry shall check the Certificate/ Authorisation/order of MoEF issued to the Re-user/Recycle units while disposing the waste oil.
6. The industry shall dispose of e-waste to the authorised recyclers only.
7. The industry shall maintain good housekeeping.
8. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

Sd/-  
**MEMBER SECRETARY**

To  
M/s. Hindys Lab Private Limited,  
(Formerly M/s. Hychem Laboratories),  
Sy. No. 290 & 291, Veliminedu (V),  
Chityal (M), Nalgonda District.

///T.C.F.B.O///

*B. V. S. Girish*

**SENIOR ENVIRONMENTAL ENGINEER (FAC)**

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F.No. IA-J-11011/114/2017- IA II(I)  
Government of India  
Ministry of Environment, Forest and Climate Change  
(IA-II Section)

By Speed Post/Online

Indira Paryavaran Bhawan  
Jorbagh Road, New Delhi - 3

Dated: 9<sup>th</sup> April, 2020

To

M/s Hindys Lab Pvt Ltd  
Village Veliminedu, Mandal Chityal  
District Nalgonda, Telangana - 508 114  
Email: jagadeeswar.v@heterodrugs.com

**Sub: Expansion of Bulk Drug and Intermediates manufacturing unit from 5.25 TPM to 150 TPM at Sy. Nos. 289-292, Village Veliminedu, Mandal Chityal, District Nalgonda, Telangana by M/s Hindys Lab Pvt Ltd - Environmental Clearance - reg.**

Sir,

This has reference to your proposal No. IA/TG/IND2/94648/2017 dated 19<sup>th</sup> September 2019, submitting the EIA/EMP report on the above subject matter.

2. The Ministry of Environment, Forest and Climate Change has examined the proposal for environmental clearance to the project for expansion of Bulk Drug and Intermediates manufacturing unit from 5.25 TPM to 150 TPM by M/s Hindys Lab Pvt Ltd in an area of 11 acres located at Sy. Nos. 289-292, Village Veliminedu, Mandal Chityal, District Nalgonda, Telangana.

3. The details of products and capacity after expansion is as under:

S.No	Product	Capacity	
		TPM	Kg/day
1	Amlodipine Besylate	1	33.3
2	Clopidogrel Hydrogen Sulfate	5	166.7
3	Dex Lansoprazole	1	33.3
4	Divolproex sodium	3.5	116.7
5	Dulaxetine	5	166.7
6	Glimepiride	0.5	20
7	Mesalamine	1	33.3
8	Metaprolol	7	233.3
9	Nebivolol HCL	9	300
10	Pragabalin	1	33.3
11	Rosuvastatin	3	100
12	Sertraline HCl	4	133.3
13	Valaciclovir	1	33.3
14	2- Acetyl Ethoxy acetyl methoxy ether (AEA) (Acyclovir Intermediate)	12.4	413.3

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15	Trans-4-(4-chlorophenyl)-cyclohexane carboxylic acid (Atovaquone Intermediate)	0.5	16.7
16	5-Cyano phthalide (Citalopram Intermediate)	8	266.7
17	Ethyl 3-[[3-Amino-4-(Methylamino) Benzoyl](Pyridine-2-Yl) Amino] Propanoate (EMP) (Dabigatran Etixilate Mesylate Intermediate)	1	33.3
18	(S)-3-(Dimethylamino)-1-(2-thienyl)-1-propanol (DMTP) (Duloxetine Intermediate)	0.5	16.7
19	(Cis-Exo)-2,3-norbornane dicarboximide [BDX] (Lurosidone HCl Intermediate)	9	300
20	(1R,2R)-cyclohexane-1,2-diyl-bis (methylene) dimethane sulfonate [MOC] (Lurosidone HCl Intermediate)	1.5	50
21	2-[2-[3(S)-[3-[2-(7-Chloro-2-Quinolonyl)-ethenyl]phenyl]-3-hydroxypropyl]phenyl]-2-propanol (CQHP) (Montelukast Sodium Intermediate)	0.5	16.7
22	2,8-Diazo bicyclo Nonane (Moxifloxacin Intermediate)	0.5	16.7
23	Carbamyl Methyl-5-Methyl hexanoic Acid (CMM) (Pragabalin Intermediate)	4	133.3
24	(2S,3S,5S)-2-Amino-3-Hydroxy-5-Tert-Butylcarbonyl Amino 1,6-Diphenyl (BDH pure) (Ritonavir Intermediate)	0.5	16.7
25	Tert-butyl 2-((4R,6S)-6-((E)-2-(4-(4-fluorophenyl)-6-isopropyl-2-(N-methylmethane sulfonamido)Pyrimidin-5-yl)vinyl)-2,2-dimethyl-1,3-dioxane-4-yl) acetate (TIN) (Rosuvastatin Intermediate)	3	100
26	Poly allyl amine HCl (Sevelamir Intermediate)	5	166.7
27	Dibenzimidazole (Telmisartan Intermediate)	6	200
28	Diacetyl acyclovir (Valaciclovir Intermediate)	16	533.3
29	Camphor sulfonyl dichloride (Intermediate of Esomeprazole Mg)	7	233.3
30	D- Mandalic acid (Intermediate of Sertraline HCl)	5	166.7
31	4-(3,4-Dichlorophenyl)-3,4-dihydro-N-methyl-1-(2H)-Naphthaleneimine (Intermediate of Sertraline HCl)	26	866.7
32	N2-(1-(S)-ethoxy carbonyl-3-phenyl propyl-N6-trifluoro acetyl-L-lyline (Intermediate of Lisinopril)	4	133.3
<b>Total (Worst Case 27 products on campaign basis)</b>		<b>150</b>	<b>5000</b>

**By-Products**

S. No	Product	Stage	By Product	Quantity (Kg/day)
1	Clopidogrel hydrogen sulfate	I	p-toluene sulfonic acid	90
2	Di acetyl acyclovir	I	Acetic acid	207

4. The land area available for the project is 11 acres (existing -3.47 acres, additional 7.53 acres). Industry will develop greenbelt in an area of 3.7 acres covering 34% of total project area. The estimated project cost is Rs 45 crores. Total capital cost earmarked towards environmental pollution control measures is Rs 6.57 crores and the recurring cost (O&M) will be about Rs.6.97 crores per annum. The project will provide employment for 150 persons directly and 60 persons indirectly. Industry proposes to allocate Rs. 2.25 crores cost towards Corporate Environment Responsibility.

5. There are no Reserve forests, National Parks, Wildlife sanctuaries, Biosphere Reserves, Tiger/Elephant Reserves, Wildlife Corridors, Reserve forests within 10 km from the project site. Seasonal nala Chinna Vagu is flowing from northwest to southeast direction at a distance of 5.5 km in southwest direction.

6. The total water requirement after expansion is estimated to be 255.3 cum/day, which includes fresh water requirement of 163.3 cum/day and recycled water of 92 cum/day. The required water is drawn from Mission Bhagiratha (Industrial supply), Government of Telangana. The unit obtained permission from Mission Bhagiratha (Industrial supply) for supply of 210 cum/day water.

Effluent of 97.6 cum/day will be treated through Zero Liquid Discharge based effluent treatment system. The high COD/TDS stream of 61.1 cum/day is segregated and sent to stripper followed by multiple effect evaporators (MEE), and agitated thin film dryer (ATFD). The condensate from stripper is sent to cement plants for co-incineration, while condensate from MEE and ATFD is mixed with low TDS/COD from utility blow downs and domestic wastewater of 36.5 cum/day in biological treatment plant followed by Reverse Osmosis. The treated wastewater is reused for cooling towers and boiler make-up.

Power requirement will be met from Transco. Existing unit has one DG set of capacity 1 x 250 kVA, additionally 1 x 1500, 2 x 1000, 3 x 500 kVA DG sets are proposed as standby during power failure. Stack with height of 12, 7, and 5 m will be provided as per CPCB norms to the proposed DG sets.

Existing unit has 1 x 2 TPH coal fired boiler and 2 x 8 TPH coal fired boilers are proposed as part of expansion. Bag filters and a stack with height of 30 m will be installed for controlling the Particulate emissions within statutory limit of 115 mg/Nm<sup>3</sup>.

7. The project/activity is covered under category A of item 5(f) 'Synthetic organic chemicals industry' of the schedule to the Environment Impact Assessment (EIA) Notification, 2006 and requires appraisal at central level by sectoral Expert Appraisal Committee (EAC) in the Ministry.

8. The terms of reference (ToR) for the project was issued by the Ministry vide letter dated 26<sup>th</sup> May, 2017. Public hearing for the project has been conducted by the Telangana State Pollution Control Board on 18<sup>th</sup> September, 2018 which was presided over by the Additional District Magistrate.

9. The proposal was considered by the Expert Appraisal Committee (Industry-2) in its meetings held on 20-22 November, 2019 and 25-27 February, 2020 in the Ministry, wherein the project proponent and their accredited consultant M/s Team Labs and Consultants presented the EIA/EMP report as per the ToR. The Committee found the EIA/EMP report complying with the ToR and recommended the project for grant of environmental clearance.

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10. The EAC, constituted under the provision of the EIA Notification, 2006 and comprising of Experts Members/domain experts in various fields, have examined the proposal submitted by the Project Proponent in desired form along with EIA/EMP report prepared and submitted by the Consultant accredited by the QCI/ NABET on behalf of the Project Proponent.

The EAC noted that the Project Proponent has given undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP report. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the project proponent.

The Committee noted that the EIA/EMP report is in compliance of the ToR issued for the project, reflecting the present environmental concerns and the projected scenario for all the environmental components. The Committee has found the baseline data and incremental GLC due to the proposed project within NAAQ standards. The Committee has also deliberated on the public hearing issues, action plan and CER plan and found to be addressing the issues in the study area and the issues raised during the public hearing. The Committee has found the certified compliance report to be satisfactory.

Additional information submitted by the project proponent to be satisfactory and addressing the concerns of the Committee. The EAC has deliberated the proposal and has made due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The Experts Members of the EAC have found the proposal in order and have recommended for grant of Environmental Clearance (EC).

11. Based on the proposal submitted by the project proponent and recommendations of the EAC (Industry-2), Ministry of Environment, Forest and Climate change hereby accords environmental clearance to the project for **Expansion of Bulk Drug and Intermediates manufacturing unit from 5.25 TPM to 150 TPM by M/s Hindys Lab Pvt Ltd at Sy. Nos. 289-292, Village Veliminedu, Mandal Chityal, District Nalgonda, Telangana**, under the provisions of the EIA Notification, 2006, subject to the compliance of terms and conditions as under:-

- (i) Necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, shall be obtained from the State Pollution Control Board.
- (ii) As already committed by the project proponent, Zero Liquid Discharge shall be ensured and no waste/treated water shall be discharged outside the premises. All the waste water to be collected and to be reused after treatment.
- (iii) Necessary authorization required under the Hazardous and Other Wastes (Management and Trans-Boundary Movement) Rules, 2016, Solid Waste Management Rules, 2016 shall be obtained and the provisions contained in the Rules shall be strictly adhered to.

- (iv) National Emission Standards for Organic Chemicals Manufacturing Industry issued by the Ministry vide G.S.R.608(E) dated 21st July, 2010 and amended from time to time shall be followed.
- (v) Volatile organic compounds (VOCs)/Fugitive emissions shall be controlled at 99.95% with effective chillers/modern technology.
- (vi) No raw material/solvent prohibited by the concerned regulatory authorities from time to time, shall be used.
- (vii) As proposed, storage of raw material shall be restricted to 3 days.
- (viii) To control source and the fugitive emissions, suitable pollution control devices shall be installed to meet the prescribed norms and/or the NAAQS. The gaseous emissions shall be dispersed through stack of adequate height as per CPCB/SPCB guidelines.
- (ix) Solvent management shall be carried out as follows:
  - (a) Reactor shall be connected to chilled brine condenser system.
  - (b) Reactor and solvent handling pump shall have mechanical seals to prevent leakages.
  - (c) The condensers shall be provided with sufficient HTA and residence time so as to achieve more than 95% recovery.
  - (d) Solvents shall be stored in a separate space specified with all safety measures.
  - (e) Proper earthing shall be provided in all the electrical equipment wherever solvent handling is done.
  - (f) Entire plant shall be flame proof. The solvent storage tanks shall be provided with breather valve to prevent losses.
  - (g) All the solvent storage tanks shall be connected with vent condensers with chilled brine circulation.
- (x) Total fresh water requirement shall not exceed 163.3 cum/day, proposed to be met from Mission Bhagiratha (Industrial supply). Prior permission in this regard shall be obtained from the concerned regulatory authority.
- (xi) Process effluent/any wastewater shall not be allowed to mix with storm water. The storm water from the premises shall be collected and discharged through a separate conveyance system. All the vent pipes should be above the roof level.
- (xii) Hazardous chemicals shall be stored in tanks, tank farms, drums, carboys etc. Flame arresters shall be provided on tank farm, and solvent transfer through pumps. Raw material and products should be stored in leak proof containers. Spent acid to be stored over the ground tank and to be sent to TSDF.
- (xiii) Process organic residue and spent carbon, if any, shall be sent to cement industries. ETP sludge, process inorganic & evaporation salt shall be disposed off to the TSDF.
- (xiv) The Company shall strictly comply with the rules and guidelines under Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989 as amended time to time. All transportation of Hazardous Chemicals shall be as per the Motor Vehicle Act (MVA), 1989.

*EC for M/s Hindys Lab Pvt Ltd*

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- (xv) Fly ash should be stored separately as per CPCB guidelines so that it may not adversely affect the air quality. Direct exposure of workers to fly ash and dust should be avoided.
- (xvi) The company shall undertake waste minimization measures as below:-
  - (a) Metering and control of quantities of active ingredients to minimize waste.
  - (b) Reuse of by-products from the process as raw materials or as raw material substitutes in other processes.
  - (c) Use of automated filling to minimize spillage.
  - (d) Use of Close Feed system into batch reactors.
  - (e) Venting equipment through vapour recovery system.
  - (f) Use of high pressure hoses for equipment clearing to reduce wastewater generation.
- (xvii) The green belt of at least 5-10 m width shall be developed in nearly 33% of the total project area, mainly along the plant periphery, in downward wind direction, and along road sides etc. Selection of plant species shall be as per the CPCB guidelines in consultation with the State Forest Department.
- (xviii) As proposed Rs. 2.25 crores shall be allocated towards Corporate Environment Responsibility (CER). As proposed, the CER allocation shall be spent mainly for addressing the issues (social, health, employment, infrastructure, drinking water facility, skill development, plantation etc) raised during public consultation/hearing.
- (xix) Preference shall be given to local villagers for employment in the unit.
- (xx) For the DG sets, emission limits and the stack height shall be in conformity with the extant regulations and the CPCB guidelines. Acoustic enclosure shall be provided to DG set for controlling the noise pollution.
- (xxi) The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire-fighting system shall be as per the norms.
- (xxii) Occupational health surveillance including dental check up of the workers shall be done on a regular basis and records maintained as per the Factories Act.
- (xxiii) Continuous online (24x7) monitoring system for stack emissions shall be installed for measurement of flue gas discharge and the pollutants concentration, and the data to be transmitted to the CPCB and SPCB server. For ZLD, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises.

11.1 The grant of environmental clearance is further subject to compliance of other general conditions as under:-

- (i) The Project Proponent shall obtain all other statutory/necessary permissions/recommendations/NOCs prior to start of construction/operation of the project, which *inter alia* include, permission/approvals under the Forest (Conservation) Act, 1980; the Wildlife (Protection) Act, 1972; the Coastal Regulation Zone Notification, 2019, as amended from time to time, and other Office Memoranda/Circular issued by the Ministry of Environment, Forest and Climate Change from time to time, as applicable to the project.

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- (ii) The project proponent shall ensure compliance of 'National Emission Standards', as applicable to the project, issued by the Ministry from time to time. The project proponent shall also abide by the rules/regulations issued by the CPCB/SPCB for control/abatement of pollution.
- (iii) The project authorities shall adhere to the stipulations made by the State Pollution Control Board/Committee, Central Pollution Control Board, State Government and any other statutory authority.
- (iv) The project proponent shall prepare a site specific conservation plan and wildlife management plan in case of the presence of Schedule-1 species in the study area, as applicable to the project, and submit to Chief Wildlife Warden for approval. The recommendations shall be implemented in consultation with the State Forest/Wildlife Department in a time bound manner.
- (v) No further expansion or modifications in the plant, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
- (vi) The energy source for lighting purpose shall be preferably LED based, or advance having preference in energy conservation and environment betterment.
- (vii) The locations of ambient air quality monitoring stations shall be decided in consultation with the State Pollution Control Board (SPCB) and it shall be ensured that at least one station each is installed in the upwind and downwind direction as well as where maximum ground level concentrations are anticipated.
- (viii) The National Ambient Air Quality Emission Standards issued by the Ministry vide G.S.R. No. 826(E) dated 16<sup>th</sup> November, 2009 shall be followed.
- (ix) The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).
- (x) The Company shall harvest rainwater from the roof tops of the buildings and storm water drains to recharge the ground water and to utilize the same for process requirements.
- (xi) Training shall be imparted to all employees on safety and health aspects of chemicals handling. Pre-employment and routine periodical medical examinations for all employees shall be undertaken on regular basis. Training to all employees on handling of chemicals shall be imparted.
- (xii) The company shall also comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented.

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- (xiii) The company shall undertake all relevant measures for improving the socio-economic conditions of the surrounding area. CER activities shall be undertaken by involving local villages and administration and shall be implemented.
- (xiv) The company shall undertake eco-developmental measures including community welfare measures in the project area for the overall improvement of the environment.
- (xv) A separate Environmental Management Cell (having qualified person with Environmental Science/Environmental Engineering/specialization in the project area) equipped with full fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions.
- (xvi) The company shall earmark sufficient funds towards capital cost and recurring cost per annum to implement the conditions stipulated by the Ministry of Environment, Forest and Climate Change as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so earmarked for environment management/ pollution control measures shall not be diverted for any other purpose.
- (xvii) A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zilla Parishad/Municipal Corporation, Urban local Body and the local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal.
- (xviii) The project proponent shall also submit six monthly reports on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF&CC, the respective Zonal Office of CPCB and SPCB. A copy of Environmental Clearance and six monthly compliance status report shall be posted on the website of the company.
- (xix) The environmental statement for each financial year ending 31<sup>st</sup> March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional Offices of MoEF&CC by e-mail.
- (xx) The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the Ministry and at <https://parivesh.nic.in/>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional Office of the Ministry.
- (xxi) The project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.

(xxii) This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.

12. The Ministry reserves the right to stipulate additional conditions, if found necessary at subsequent stages and the project proponent shall implement all the said conditions in a time bound manner. The Ministry may revoke or suspend the environmental clearance, if implementation of any of the above conditions is not found satisfactory.

13. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

14. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

15. The above conditions shall be enforced, *inter-alia* under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.

16. This issues with approval of the competent authority.

(डा. आर. बी. लाल)  
(Dr. R. B. Lal)  
वैज्ञानिक 'ई' / Scientist E  
पर्यावरण, वन एवं जलवायु परिवर्तन  
Min. of Environment, Forest and Climate  
भारत सरकार, नई दिल्ली  
Govt. of India, New Delhi

**Copy to:-**

1. The Deputy DGF (C), MoEF&CC Regional Office (SEZ), 1<sup>st</sup> and 2<sup>nd</sup> Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam, Chennai
2. The Secretary, Department of Environment, Forests, Science and Technology, Government of Telangana, Hyderabad (Telangana)
3. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 32
4. The Member Secretary, Telangana State Pollution Control Board, Plot No A 3, Paryavaran Bhawan, Sanath Nagar, Hyderabad (Telangana) - 18
5. The District Collector, District Nalgonda (Telangana)
6. Guard File/Monitoring File/Website/Record File

(Dr. R. B. Lal)  
Scientist E

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	<b>TELANGANA STATE POLLUTION CONTROL BOARD</b> Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018 Phone : 040-23887500
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**CONSENT ORDER FOR ESTABLISHMENT (EXPANSION) – RED CATEGORY**

Order No. 08/TSPCB/CFE/NLG/RO-NLG/HO/2020 - 734 Dt:10.09.2020

**Sub:** PCB - CFE - M/s. Hindys Lab Private Ltd., Sy.No. 289-292, Veliminedu (V), Chityal (M), Nalgonda District - Consent for Establishment of the Board for Expansion under Sec.25 of Water (Prevention & Control of Pollution) Act, 1974 and Under Sec.21 of Air (Prevention & Control of Pollution) Act, 1981 - Issued - Reg.

**Ref:** 1. CFO order dt. 13.03.2019.  
2. EC expansion order dt. 09.04.2020 issued by SEIAA.  
3. Industry's CFE application dt. 14.07.2020  
4. R.O's Verification report dt: 18.08.2020.  
5. CFE-CFO Committee meeting held on 20.08.2020.  
6. Industry lr. dt: 31.08.2020

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- M/s. Hindys Lab Private Ltd., Sy.No. 289-292, Veliminedu (V), Chityal (M), Nalgonda District has obtained CFO (change of product mix) of the Board vide reference 1st cited.
- The industry obtained EC for Expansion from SEIAA, Telangana vide reference 2<sup>nd</sup> cited. The industry vide reference 3<sup>rd</sup> cited has applied for CFE for Expansion for the following products & capacities as per EC:

S. No	Name of the product	Capacity Kg/day	Stages	Starting Raw material	Qty. Kg/day
1	Amlodipine Besylate	33.3	I	Phthalimido Amlodipine	42.5
2	Clopidogrel Hydrogen Sulfate	166.7	II	Methyl(+)-alphaamino (2-chlorophenyl) acetate tataric acid salt	210.7
3	Dex Lansoprazole	33.3	I	Lansoprazole	144.9
4	Divolproex sodium	116.7	III	2,2-Dipropylmalonic	169
5	Dulaxetine	166.7	I	(S)-N-Methyl-N-phenyl oxycarbonyl-3-(2- thienyl)propylamine	270.9
6	Glimepiride	20	I	4-[2-(3-ethyl-4-methyl- 2-oxo-3-pyrroline-1- carboxamido)ethyl]ben zene sulfonamide	17.5
7	Mesalamine	33.3	I	Aniline	26
8	Metoprolol	233.3	III	4-(2-Methoxy-ethyl)- phenol	156.28
9	Nebivolol HCL	300	II	6-fluoro -3,4-dihydro alfa-[[[(phenyl methyl) amino]methyl]-2H-1- benzopyran methanol	313.1
10	Pragabalin	33.3	I	3-(Carbamoylmethyl)- 5-methylhexanoic acid	122.5
11	Rosuvastatin	100	I	(R ) -7-[4-(4-Fluoro phenyl)-6-(1-methyl ethyl)-2-[methyl methylsulfonyl]amino]- 5-pyrimidinyl]-5-	114.7

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				pyrimidinyl]-hydroxy-5-oxo-6-heptenoic acid methyl ester	
12	Sertraline HCl	133.3	I	4-(3,4-Dichlorophenyl)-3,4-dihydro-N-methyl-1(2H)-Naphthalenimine	151.7
13	Valaciclovir	33.3	II	2-(Acetylamino)-1,9-dihydro-9-[[2-(acetyloxy)ethoxy]methyl]-6H-purin-6-one	46
14	2-Acetyl Ethoxy acetyl methoxy ether (AEA) (Acyclovir Intermediate)	413.3	I	Acetic anhydride	368.5
15	Trans-4-(4-chlorophenyl)-cyclohexane carboxylic acid (Atovaquone Intermediate)	16.7	II	Tetrahydrobenzene	19.8
16	5-Cyano phthalide (Citalopram Intermediate)	266.7	III	5-Carboxy Phthalide	387.7
17	Ethyl 3-[[3-Amino-4-(Methylamino) Benzoyl] (Pyridine-2-Yl) Amino] Propanoate (EMP) (Dabigatran Etixilate Mesylate Intermediate)	33.3	II	4-(methylamino)-3-nitrobenzoic acid	33.1
18	(S)-3-(Dimethyl amino)-1-(2-thienyl)-1-propanol (DMTP) (Duloxetine Intermediate)	16.7	II	1-(2-Thienyl)-1-ethanone	27.6
19	(Cis-Exo)-2,3-norbornane dicarboximide [BDX] (Lurosidone HCl Intermediate)	300	I	(Cis-Exo)-2,3-norbornane dicarboxylic acid anhydride	375.02
20	(1R,2R)-cyclohexane-1,2-diyl-bis(methylene) dimethane sulfonate [MOC] (Lurosidone HCl Intermediate)	50	I	[(1R,2R)-2-(Hydroxy methyl) cyclohexyl] methanol	36.9
21	2-[2-[3(S)-[3-[2-(7-Chloro-2-Quinoliny)]-ethenyl]phenyl]-3-hydroxypropyl]phenyl-2-propanol (CQHP) (Montelukast Sodium Intermediate)	16.7	II	[3-[2-(7-Chloro-2-quinoliny)]ethenyl]-alpha-[2-(methoxy carbonyl-phenyl) methyl]-beta-oxo-benzene propane icacid methyl ester	24.5
22	2,8-Diazo bicyclo Nonane (Moxifloxacin Intermediate)	16.7	VI	Pyridine-2,3-Dicarboxylic acid	48.9

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23	Carbamyl Methyl-5-Methyl hexanoic Acid (CMM) (Pragabalin Intermediate)	133.3	I	Isovalaraldehyde	121.2
24	(2S,3S,5S)-2-Amino-3-Hydroxy-5-Tert-Butylcarbonyl Amino 1,6-Diphenyl (BDH pure) (Ritonavir Intermediate)	16.7	III	Phenyl alanine	21
25	Tert-butyl 2-((4R,6S)-6-((E)-2-(4-(4-fluorophenyl)-6-isopropyl-2-(N-methylmethane sulfonamido) Pyrimidin-5-yl)vinyl)-2,2-dimethyl-1,3-dioxane-4-yl)-acetate (TIN) (Rosuvastatin Intermediate)	100	III	Tert-butyl -2-((4R,6S)-6-(acetyloxy)methyl-2,2dimethyl-1,3-dioxan-4-yl)acetate.	119.5
26	Poly allyl amine HCl (Sevelamir Intermediate)	166.7	I	Polyallylamine	138.9
27	Dibenzimidazole (Telmisartan Intermediate)	200	I	Benzene-1,2-diamine	250
28	Diacetyl acyclovir (Valaciclovir Intermediate)	533.3	I	Guanine	400.9
29	Camphor sulfonyl dichloride (Intermediate of Esomeprazole Mg)	233.3	I	L-Camphor sulfonicacid	262.5
30	D- Mandalic acid (Intermediate of Sertraline HCl)	166.7	I	Cis(+)-4-(3,4-dichloro phenyl)-1,2,3,4-tetrajudrp-N-methyl-1-naphthalenamine Mandalate SRI-II(Mis)	5405
31	4-(3,4-Dichloro phenyl)-3,4-dihydro-N-methyl-1-(2H)-Naphthaleneimine (Intermediate of Sertraline HCl)	866.7	I	a-Naphthol	577.8
32	N2-(1-(S)-ethoxy carbonyl-3-phenyl propyl-N6-trifluoro acetyl-L-lyline (Intermediate of Lisinopril)	133.3	II	L-Lysine	120.5
	<b>Total (Worst case 27 products on campaign basis)</b>	<b>5000 kg/day</b>			

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> By-Products:

S. No	Product	Stage	By-Product	Quantity (Kg/day)
1	Clopidogrel hydrogen sulfate	1	p-toluene sulfonic acid	90
2	Di acetyl acyclovir	1	Acetic acid	207

3. As per the application, the above expansion is to be located at Sy.No. 289-292, Veliminedu (V), Chityal (M), Nalgonda District in an area of 11 Acres.
4. The above site was inspected by the Environmental Engineer, Regional Office, RR-I, T.S. Pollution Control Board on 29.07.2020 and observed that the site is surrounded by  
North: Open dry lands  
South: Open lands / Cotton field followed by M/s. MPL Sponge Iron;  
East: Road to Pittampally village  
West: Open dry lands
5. The Board, after careful scrutiny of the application and additional information submitted by the industry, verification report of Regional Officer, EC Order dt. 09.04.2020 and after examining the application in the CFE-CFO Committee meeting held on 20.08.2020 hereby issues CONSENT FOR ESTABLISHMENT FOR EXPANSION to your unit Under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to manufacture the products and capacities as mentioned at para (2) only.
6. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
7. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

Encl: Schedule 'A'  
Schedule 'B'

Sd/-  
MEMBER SECRETARY

To,  
M/s. Hindys Lab Private Ltd.,  
Sy.No. 289-292, Veliminedu (V),  
Chityal (M), Nalgonda District.

Copy to:

1. The JCEE, Z.O., RC Puram for information and necessary action.
2. The E.E., Regional Office, Nalgonda for information and necessary action.

// T.C.F.B.O//

*Vereddy*  
Senior Environmental Engineer  
HE

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**SCHEDULE - A**

1. Progress on implementation of the project shall be reported to the concerned Regional Office, T.S. Pollution Control Board once in six months.
2. Separate energy meters shall be provided for Effluent Treatment Plant (ETP) and Air pollution Control equipments to record energy consumed.
3. The proponent shall obtain Consent for Operation (CFO) from TSPCB, as required Under Sec.25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under sec. 21/22 of the Air (Prevention and Control of Pollution) Act, 1981, before commencement of the activity.
4. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec.27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21(4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
5. The consent of the Board shall be exhibited in the factory premises at a conspicuous place for information of the inspecting officers of different departments.
6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
7. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas. The industry shall maintain a good housekeeping. All pipe valves, sewers, drains shall be leak proof. Dyke walls shall be constructed around storage of chemicals.
8. The rules and regulations notified by Ministry of Law and Justice, GOI, regarding the Public Liability Insurance Act, 1991 shall be followed.
9. **This order is valid for period of 5 years from the date of issue.**

**SCHEDULE - B**

**Water:**

1. The source of water is Bore well / Mission Bhageeradha. The maximum total water consumption after expansion shall not exceed 255.3 KLD. The industry shall comply with the following:

S. No	Purpose	Quantity	
		Fresh	Recycled
1	Process & Washings	42.3 KLD	--
2	Boiler feed	30 KLD	20 KLD
3	DM Plant regeneration	8.0 KLD	--
4	Scrubbers	3.0 KLD	--
5	Cooling water make up	60.0 KLD	72 KLD
6	Domestic	10.0 KLD	--
7	Greenbelt	10.0 KLD	--
	<b>Total</b>	<b>255.3 KL (Fresh - 163.3 KLD + Recycled - 92 KLD)</b>	

2. The maximum Waste Water Generation after expansion shall not exceed the following:

S. No	Source	After expansion
1	Process	45.1 KLD
2	Washings	5 KLD
3	Boiler blow down	8 KLD
4	Cooling tower bleed off	20 KLD
5	DM plant softener regeneration	8 KLD
6	Scrubber	3 KLD
7	Domestic	8.5 KLD
<b>Total:</b>		<b>97.6 KLD</b>

3. Effluent Treatment & Disposal:

Outlet Description	Max Daily Discharge	Point of Disposal
<b>HTDS Effluents (proposed):</b> Process & Washings – 50.1 KLD + DM plant & Softener regeneration & scrubber – 11 KLD	61.1 KLD	<ul style="list-style-type: none"> <li>➤ Shall be stripped off for organic recovery.</li> <li>➤ Stripper condensate to distillate for separation of organic compounds followed by disposal to cement plants for co-processing &amp; distilled effluents shall be routed to Biological ETP.</li> <li>➤ Stripped effluents for forced evaporation in MEE followed by ATFD.</li> <li>➤ Condensate from MEE &amp; ATFD shall be routed to Biological ETP.</li> <li>➤ ATFD salts to TSDF.</li> </ul>
<b>LTDS Effluents(proposed):</b> Boiler & cooling tower blow down – 28 KLD + Domestic effluents – 8.5 KLD	36.5 KLD	<ul style="list-style-type: none"> <li>➤ Treated in Biological ETP and treated effluents shall be filtered in RO plant.</li> <li>➤ RO permeate to reuse and RO reject to MEE &amp; ATFD for Forced Evaporation.</li> </ul>
<b>TOTAL</b>	<b>97.6 KLD</b>	

4. The industry shall establish ZLD system consisting of Stripper (70 KLD), MEE (100 KLD), ATFD, RO-I (150 KLD), RO-II (60 KLD) and Biological ETP (150 KLD) consisting of Neutralization tank, Aeration tank-1, Clarifier-1, Aeration tank-2, Clarifier-2, Holding tank, PSF, ACF.
5. Industry shall provide adequate capacity ATFD proportionate to MEE capacity.
6. The industry shall strictly maintain ZLD system in closed circuit system. There shall not be any discharge / spillages of effluent within or outside the premises. All the units of the ZLD system shall be impervious and above ground level to prevent ground water pollution.
7. Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned below:
- a) Industrial cooling, boiler feed
  - b) Domestic purposes
  - c) Processing, whereby water gets polluted and pollutants are easily bio-degradable
  - d) Processing, whereby water gets polluted and the pollutants are not easily bio-degradable

8. The industry shall provide digital flow meters with totalisers with recording facility at inlet of collection tank, Stripper feed, MEE feed, MEE condensate, ATFD condensate, inlet of biological ETP, RO feed, RO permeate and RO rejects separately for measuring effluent generation, treatment and recycling. The industry shall provide steam flow meter to the inlet collection line of MEE and ATFD.
9. The industry shall provide IP camera for HTDS and LTDS effluents within one month.
10. The industry shall maintain & operate IP camera with PAN, TILT Zoom, 5x or above focal length, with night vision capability at HTDS & LTDS effluent collection system as per the CPCB norms & connect the same to CPCB & TSPCB servers.
11. During transfer of materials, spillages shall be avoided and garland drains shall be constructed to avoid mixing of accidental spillages with domestic waste and storm drains.
12. The industry shall not use any flexible pipelines within the premises for transfer of effluents / wastewater. All the effluent conveying pipe lines shall be fixed.

**Air Pollution:**

13. The industry shall comply with the following after expansion.

Sl. No	Details of Stack	Stack-1	Stack-2 & 3	Stack-4	Stack-5&6&7	Stack-8&9	Stack-10
a)	Attached to:	Coal fired Boiler	Coal fired Boiler	DG set	DG sets	DG sets	DG sets
b)	Capacity	2 TPH	2x8 TPH	250 KVA	3x500 KVA	2x1000 KVA	1x1500 KVA
c)	Fuel	Coal	Coal	Diesel	Diesel	Diesel	Diesel
d)	Stack height:	30 Mtrs	30 Mtrs	3 Mtrs	5 mtrs	7 mtrs	12 mtrs
e)	Details of Air Pollution Control Equipment:	Cyclone separator	Bag filters	Acoustic enclosures			

14. The proponent shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, GoI vide notification No. GSR 826(E), dated. 16.11.2009 during construction and regular operational phase of the project.
15. A sampling port with removable dummy of not less than 15 cm diameter shall be provided in the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform.
16. The industry shall install multi-stage scrubbers to control process emissions. The industry shall keep the record of disposal of all such by-products and shall submit the record to concerned Regional Officer. The industry shall install online pH meters to all the scrubbers.
17. The industry shall provide continuous Online monitoring system for stack emissions for measurement of pollutants concentration & flue gas discharge and shall provide at least one ambient Air quality monitoring station in the upwind and downwind directions as stipulated in EC dated 09.04.2020
18. The industry shall provide hood with extraction system to the HTDS collection tanks connected to the scrubbers to control odour.

19. Vent condensers shall be provided to the solvent storage tanks and receivers.
20. The industry shall connect online VOC analyzer to the TSPCB Server within one week.
21. The proponent shall not use odour causing substances or Mercaptans and cause odour nuisance in the surroundings.
22. The industry shall carryout Leak Detection and Repair Study (LDAR) to assess the solvent losses and based on the study the industry shall take necessary steps to arrest the solvent losses and reduce VOCs in the premises.
23. The evaporation losses in solvents shall be controlled by taking the following measures:
  - i) Chilled brine circulation shall be carried out to effectively reduce the solvent losses into the atmosphere.
  - ii) Transfer of solvents shall be done by using pumps instead of manual handling.
  - iii) Closed centrifuges shall be used due to which solvent losses will be reduced drastically.
  - iv) The reactor vents shall be connected with primary & secondary condensers to catch the solvent vapours.
  - v) All the solvent storage tanks shall be connected with vent condensers to prevent solvent vapours.

**Hazardous / Solid Waste:**

24. The proponent shall comply with the following after expansion:

Sl. No	Name of the Hazardous / Solid Waste	After expansion	Method of Disposal
1)	Spent Carbon	109 Kg/day	Shall be disposed to Cement Units for Co-processing / AFRF facilities of M/s. GEPIL Infrastructure Pvt. Ltd., Rakamcherla, Pudur (M), Rangareddy Dist (or) M/s. TSDF, Dundigal for pre-processing to be sent to Cement units for Co-processing / TSDF Dundigal for incineration.
2)	Process Organic residue	3830 Kg/day	
3)	Solvent Residue	2780 Kg/day	
4)	Stripper distillate	0.9 KLD	Sent to cement industries for co-processing
5)	Evaporation salts (residue from MEE)	2400 Kg/day	M/s. Ultratech Cement Limited, Unit: Andhra Pradesh Cement works, Bhogasamudram, Tadipatri (M), Anantapuram District, Andhra Pradesh / TSDF, Dundigal, Medchal District.
6)	Inorganic residue	910 Kg/day	
7)	Spent solvents	56.8 KLD	For recovery & reuse within the plant premises.
8	Mixed Solvents	6.31 KLD	Sent to authorized Cement manufacturing units for Co-processing.
9	Detoxified container & container liners	3000 Nos./ month	After detoxification, it should be disposed to the outside agencies.
10	Hyflow	107.4 Kg/day	To TSDF/ Manufacturers / Suppliers / Authorized agencies.
11	Ash from Boiler	20 TPD	Sold to bricks manufacturers
12	Waste oil	8.5 KLPA	Disposed to authorized recyclers units
13	ETP sludge	190.4 Kg/day	TSDF, Dundigal, Rangareddy District for secured land filling.
14	Used Batteries	10 Nos/year	Disposed to authorized recyclers units

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25. The proponent shall not send spent solvents to the recyclers. The same shall be processed at solvent recovery plant within the plant premises. Solvents shall be recovered to the maximum extent possible and shall be reused.
26. The industry shall provide closed shed with impervious platform for storage of drums containing chemicals and in-process materials.
27. The drums containing chemicals, intermediates, hazardous wastes shall be stored on the impervious platform only. The Platform shall be provided with sufficient dyke wall and effluent collection system under shed.
28. Container & Container liners shall be detoxified at the specified covered platform with dyke walls and the wash wastewater shall be routed to ETP.
29. The industry shall not store hazardous waste more than 90 days in their premises, as stipulated in HWM Rules.
30. The industry shall submit quantity of hazardous wastes sent to TSDF and to cement industries for co-processing to RO, RR-I on monthly basis.
31. The following rules and regulations notified by the MOE&F, GOI shall be implemented.
  - a) Hazardous waste and other wastes (Management and Transboundary movement), Rules, 2016.
  - b) Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.
  - c) Batteries (Management & Handling) Rules, 2001 and its Amendment Rules, 2010
  - d) E-Waste (Management) Rules, 2016 and its Amendment Rules, 2018.
  - e) The Plastic Waste Management Rules, 2016.
  - f) Bio-Medical Waste Management Rules, 2016 and its Amendment Rules, 2018.
  - g) Solid Waste Management Rules, 2016.
  - h) Construction and Demolition Waste Management Rules, 2016.

**Other Conditions:**

32. Existing Green belt shall not be disturbed in the proposed expansion activity. Industry shall develop greenbelt of at least 5-10 m width in 33% of the total project area. The greenbelt shall be developed along the boundary of the unit.
33. The industry shall provide separate energy meter for the pollution control systems.
34. The industry shall maintain records on source of starting raw material / Intermediates for each product-wise and the consolidated records shall be submitted to RO, RR-I every month along with invoice copies of the starting raw materials outsourced.
35. The industry shall implement the odour control measures at source of generation and from ETP and shall ensure to maintain the same effectively to control odour problems.
36. System of leak detection and repair of pump / pipeline shall be installed in the plant and immediate response team shall be identified for preventive maintenance.

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37. The proponent shall ensure that there shall not be any change in the process technology and scope of working without prior approval from the Board.
38. The industry shall comply with all the directions issued by the Board from time to time.
39. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
40. The Board reserves its right to modify above conditions or stipulate new / additional conditions and to take action including revoke of this order in the interest of environment protection.
41. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules, 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

Sd/-  
MEMBER SECRETARY

To,

M/s. Hindys Lab Private Ltd.,  
Sy.No. 289-292, Velliminedu (V),  
Chityal (M), Nalgonda District.

// T.C.F.B.O//

*Yesreddy*  
Senior Environmental Engineer

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Annexure - V

**TELANGANA STATE POLLUTION CONTROL BOARD**  
Paryavaran Bhavan, A-3, Industrial Estate, Sanathnagar, Hyderabad - 500 018  
Ph: 040-23887500

**CENTRAL LABORATORY**

Analysis Report

Reg. No. SR/05/TSPCB/HO/R00/LAB/2018/9043-9045  
Collected on: 02/09/2020  
Test method: Standard Methods of APHA, 23<sup>rd</sup> Edition  
Issue date: 18/09/2020

Collected by: AS & AEE-II. RO-NLG  
Received on: 03/09/2020  
Quantity of the sample: 1Ltr. sample each  
Page No.: 1 of 1

Source:

Sample code : Sample details / collection point

- 9043 - Water sample collected from Bore well-I in agricultural land of Sri Shepuri Ramachandraiah, Veliminedu (V), Chityal (M), Nalgonda District. Which is located at a distance of about 80mtrs in east side of M/s. Hindys Lab Private Ltd., Veliminedu (V), Chityal (M), Nalgonda District.
- 9044 - Water sample collected from Bore well-II in agricultural land of Sri Shepuri Ramachandraiah, of Veliminedu (V), Chityal (M), Nalgonda District. Which is located at a distance of about 60 mtrs in east side of M/s. Hindys Labs Private Ltd., Veliminedu (V), Chityal (M), Nalgonda District. sampling point location at N: 17° 13'29.5" & E: 79° 01'43.2".
- 9045 - Water sample collected from Bore well-III in agricultural land of Sri Shepuri Ramachandraiah, of Veliminedu (V), Chityal (M), Nalgonda District. Which is located at a distance of about 80 mtrs in east side of M/s. Hindys Labs Private Ltd., Veliminedu (V), Chityal (M), Nalgonda District. sampling point location at N: 17° 13'29.9" & E: 79° 01'43.8".

Parameters	Unit	Results			IS 10500 : 2012	
		9043	9044	9045	Acceptable Limit	Permissible Limit
pH at 25°C	-	6.27	6.21	6.53	6.5-8.5	No Relaxation
Total Suspended Solids	mg/L	10	24	16	-	-
Total Dissolved Solids (TDS)	mg/L	1,837	2,250	1,689	500	2000
Chlorides as Cl <sup>-</sup>	mg/L	348	563	364	250	1000
Sulphates as SO <sub>4</sub> <sup>-2</sup>	mg/L	192	296	167	200	400
Total Alkalinity as CaCO <sub>3</sub>	mg/L	416	684	340	200	600
Total Hardness as CaCO <sub>3</sub>	mg/L	996	1,232	836	200	600
Calcium as Ca <sup>+2</sup>	mg/L	270	243	256	75	200
Magnesium as Mg <sup>+2</sup>	mg/L	78	152	48	30	100
Fluoride	mg/L	0.4	1.1	0.8	1.0	1.5
Nitrates	mg/L	36	39	37	45	No Relaxation
Phosphates	mg/L	0.8	0.4	0.7	-	-
Boron	mg/L	BDL	BDL	BDL	0.5	1.0
% Sodium	%	22.7	46.1	15.9	-	-
SAR	-	1.9	6.1	2.0	-	-
Sodium	mg/L	136	492	136	-	-
Potassium	mg/L	4	4	2.3	-	-
Chemical Oxygen Demand	mg/L	21	49	15	-	-

Note: Results related to sample as received.  
BDL: Below detectable limit. ND: Not detected.

Dr. M.S. Satyanarayana Rao  
Joint Chief Environmental Scientist (FAC)

.....End of report.....



**CENTRAL LABORATORY**

**GC-MS Analysis Report**

Reg. No. SR/05/TSPCB/HO/R00/LAB/2018/9043-9045  
Collected on: 02/09/2020  
Test method: Standard Methods of APHA, 23<sup>rd</sup> Edition  
Issue date: 18/09/2020

Collected by: AS & AEE-II, RO-NLG  
Received on: 03/09/2020  
Quantity of the sample: 1Ltr. sample each  
Page No.: 1 of 1

**Source:**

**Sample code : Sample details / collection point**

- 9043 - Water sample collected from Bore well-I in agricultural land of Sri Shepuri Ramachandraiah, Veliminedu (V), Chityal (M), Nalgonda District. Which is located at a distance of about 80mtrs in east side of M/s. Hindys Lab Private Ltd., Veliminedu (V), Chityal (M), Nalgonda District.
- 9044 - Water sample collected from Bore well-II in agricultural land of Sri Shepuri Ramachandraiah, of Veliminedu (V), Chityal (M), Nalgonda District. Which is located at a distance of about 60 mtrs in east side of M/s. Hindys Labs Private Ltd., Veliminedu (V), Chityal (M), Nalgonda District. sampling point location at N: 17° 13'29.5" & E: 79° 01'43.2".
- 9045 - Water sample collected from Bore well-III in agricultural land of Sri Shepuri Ramachandraiah, of Veliminedu (V), Chityal (M), Nalgonda District. Which is located at a distance of about 80 mtrs in east side of M/s. Hindys Labs Private Ltd., Veliminedu (V), Chityal (M), Nalgonda District. sampling point location at N: 17° 13'29.9" & E: 79° 01'43.8".

Sample Code: 9043

S. No	Compounds Identified
	No compound detected

Sample Code: 9044

S. No	Compounds Identified
	No compound detected

Sample Code: 9045

S. No	Compounds Identified
	No compound detected

Note: Results related to sample as received.

(Dr. M.S. Satyanarayana Rao)  
Joint Chief Environmental Scientist (FAC)

.....End of report.....



# TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

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Annexure - VI

**BY REGD. POST WITH ACK. DUE**

**Order No. NLG-205/TSPCB/UH-V/TF/2019- 1258**

**Dt. 18.11.2020**

తెలంగాణ రాష్ట్ర ప్రభుత్వ పరివారణా భవనం, సాన్తనగర్, హైదరాబాద్.  
28 NOV 2020  
2423  
సె. 2423  
AEE-2  
28/11

**Sub :** TSPCB - M/s. Hindys Lab Private Ltd., (Formerly M/s. Hychem Laboratories), Sy.No.290 & 291, Veliminedu (V), Chityal (M), Nalgonda District - Water (Prevention and Control of Pollution) Amendment Act, 1988 and Air (Prevention and Control of Pollution) Amendment Act, 1987 - **DIRECTIONS** - Issued - Reg.

- Ref :**
1. CFO & HWA (CoPM) order dt.13.03.2019, which is valid upto 31.07.2020.
  2. Directions order No.NLG-205/TSPCB/UH-V/TF/2019-2566, dt.04.03.2020.
  3. Hon'ble TSHRC Official Memorandum dated 23.06.2020, in H.R.Case No.2527/2020 filed by Sri Chepuri Ramachandraiah.
  4. Legal Cell, TSPCB, Board office Mail dated 14.08.2020.
  5. CPCB, Lr. No. B-29016/IPC-I/3060, dated 21.07.2020.
  6. Inspection of the industry by Board Officials on 15.09.2020.
  7. Hearing held on 06.11.2020.

\* \* \* \* \*

1. **WHEREAS**, you are operating the industry located at Sy.No.290 & 291, Veliminedu (V), Chityal (M), Nalgonda District and engaged in manufacturing of Bulk Drug Intermediates.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the Board issued CFO & HWA order vide dt.13.03.2019, for a period upto 31.07.2020.
3. **WHEREAS**, the industry was reviewed in the Task Force Committee meeting held on 30.12.2019 and issued directions to the industry on 04.03.2020 vide reference 2<sup>nd</sup> cited, in connection with a complaint received on 05.07.2019 from Sri Chepuri Ramachandraiah, Veliminedu (V), regarding water & air pollution in the surrounding area and WP No. 14934 of 2019 also filed by Sri Chepuri Ramachandraiah against the industry.
4. **WHEREAS**, vide reference 3<sup>rd</sup> cited, Sri Chepuri Ramachandraiah, Veliminedu (V), Chityala (M), Nalgonda District has filed a petition before the Hon'ble TSHRC in HR Case No. 2527/2020, dt.23.06.2020 against M/s.Hindys Lab Private Ltd,. The complainant alleged that, the industry is causing Water & Air pollution by releasing chemicals, waste water resulted in Crop loss, Cattle death and Health problems to Veliminedu villagers. The Hon'ble TSHRC, vide Official Memorandum dated 23.06.2020 has disposed the petition and forwarded the copies of complaint and all the enclosures to the Board for necessary enquiry and action.
5. **WHEREAS**, vide reference 4<sup>th</sup> cited, Legal Cell, TSPCB, Board office vide Mail dated 14.08.2020 has forwarded the Hon'ble TSHRC Official Memorandum dated 23.06.2020 and directed RO, Nalgonda to take necessary action as per the directions of the Hon'ble TSHRC and submit action taken report to Task Force, Board office.
6. **WHEREAS**, vide reference 5<sup>th</sup> cited, the Additional director, DH IPC - I, CPCB, Letter dated 21.07.2020 has forwarded a complaint of Sri. Chepuri Ramachandraiah, Veliminedu (V), Chityala (M), Nalgonda against M/s. Hindys Lab Private Ltd., to the Board Office and requested the Board to investigate in to the matter and provide action taken report to CPCB and a copy of the same to the complainant.
7. **WHEREAS**, vide reference 6<sup>th</sup> cited, the Board officials attended the complaint on 02.09.2020. During the inspection, the Board officials contacted the complainant Sri Chepuri Ramachandraiah over Telephone to accompany.

Sample code	Sample details / collection point
9043	Water sample collected from Bore well-I in agricultural land of Sri Shepuri Ramachandraiah, Veliminedu (V), Chityal (M), Nalgonda District. Which is located at a distance of about 80mtrs in east side of M/s. Hindys Lab Private Ltd.,

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	Veliminedu (V), Chityal (M), Nalgonda District.
9044	Water sample collected from Bore well-II in agricultural land of Sri Shepuri Ramachandraiah, of Veliminedu (V), Chityal (M), Nalgonda District. Which is located at a distance of about 60 mtrs in east side of M/s. Hindys Labs Private Ltd., Veliminedu (V), Chityal (M), Nalgonda District. sampling point location at N: 17° 13'29.5" & E: 79° 01'43.2".
9045	Water sample collected from Bore well-III in agricultural land of Sri Shepuri Ramachandraiah, of Veliminedu (V), Chityal (M), Nalgonda District. Which is located at a distance of about 80 mtrs in east side of M/s. Hindys Labs Private Ltd., Veliminedu (V), Chityal (M), Nalgonda District. sampling point location at N: 17° 13'29.9" & E: 79° 01'43.8".

Parameters	Unit	Results			IS 10500 : 2012	
		9043	9044	9045	Acceptable Limit	Permissible Limit
pH at 25°C	-	6.27	6.21	6.53	6.5-8.5	No Relaxation
Total Suspended Solids	mg/L	10	24	16	-	-
Total Dissolved Solids (TDS)	mg/L	1,837	2,250	1,689	500	2000
Chlorides as Cl <sup>-</sup>	mg/L	348	563	364	250	1000
Sulphates as SO <sub>4</sub> <sup>-2</sup>	mg/L	192	296	167	200	400
Total Alkalinity as CaCO <sub>3</sub>	mg/L	416	684	340	200	600
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Calcium as Ca+2	mg/L	270	243	256	75	200
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Fluoride	mg/L	0.4	1.1	0.8	1.0	1.5
Nitrates	mg/L	36	39	37	45	No Relaxation
Phosphates	mg/L	0.8	0.4	0.7	-	-
Boron	mg/L	BDL	BDL	BDL	0.5	1.0
% Sodium	%	22.7	46.1	15.9	-	-
SAR	-	1.9	6.1	2.0	-	-
Sodium	mg/L	136	492	136	-	-
Potassium	mg/L	4	4	2.3	-	-
Chemical Oxygen Demand	mg/L	21	49	15	-	-

**Sample Code: 9043**

S. No	Compounds Identified
	No compound detected

**Sample Code: 9044**

S. No	Compounds Identified
	No compound detected

**Sample Code: 9045**

S. No	Compounds Identified
	No compound detected

8. **WHEREAS**, the Board officials have also inspected M/s. Hindys Lab Private Ltd., (Formerly M/s. Hychem Laboratories), Sy. No. 290 & 291, Veliminedu (V), Chityal (M), Nalgonda District and Sri Konda Reddy, AGM EHS of the industry was present and accompanied during inspection. The details of the inspection are as follows:

- **Compliance of Task Force directions stipulated in the Order dated 04.03.2020.**

S. No	Direction	Compliance
i	The industry shall not operate without valid Consent of the Board.	CFO order dt:13.03.2019 with validity of 31.07.2020. The industry has applied for renewal of CFO & HWA and the verification report is submitted to CFO section Board office and the same is under process.

ii	The industry shall comply with CFO&HWA conditions and Board directions issued by the Board scrupulously.	Submitted below
iii	The industry shall not manufacture any new products / un-consented products without CFE & CFO of the Board.	As per the records, during the last 6 months period of January'2020 to June'2020, the industry has manufactured 7 consented products and the quantity manufactured is 172.7 Kg/day as against consented 175 kg/day.
iv	The industry shall obtain EC, CFE and CFO of the Board for expansion.	The industry obtained EC for expansion vide EC No. F. No. J-11011/114/2017 - IA II (I), dt.09.04.2020 for manufacture of 32 products with Worst Case 27 products on Campaign basis With maximum production quantity of - 5000 Kg/day and applied for CFE Expansion through TS-IPASS for the EC products and capacities. This office submitted CFE Expansion verification report to TSPCB, Board office and the same is under process.
v	The industry shall restrict the quantities of production, products, water consumptions including the recycled water, waste water generation & disposal, hazardous waste generation & disposal etc., within the permitted quantities as mentioned in the CFO&HWA order and shall maintain the records separately.	Complied
vi	The industry shall provide adequate capacity of first runoff of rainwater & seepage collection tank with proper bypass arrangement for free flow of subsequent rain water (24 kL/acre) within two months.	The industry has provided 1 KL tank in the existing site of area 3.47 Acres and 75 KL tank in the expansion site area for first runoff of rainwater & seepage collection.
vii	The industry shall regularly operate the ZLD facility i.e., Stripper, Multiple Effect Evaporator (MEE), ATFD, ETP & RO plant for treatment and reuse of treated effluents.	The MEE system, Biological ETP and RO plant were under operation.
viii	The industry shall remove the steam pipe line connections to the additional 2.0 TPH boiler as per the CFO order.	Complied
ix	The industry shall connect online VOC analyzer to the TSPCB website and maintain records.	The industry has provided online VOC analyzer, but not connected to the TSPCB website.
x	The industry shall provide the IP camera for HTDS, LTDS effluents.	Not complied
xi	There shall not be any spillages / discharges of chemicals / effluents on ground. The drums containing chemicals & wastes shall be stored in elevated platform provided with leachate / spillages collection pit. Under any circumstances, the drums shall be stored on naked ground.	The industry has not provided dyke walls, CC flooring/Impervious lining and collection pit to some of Spent/Mixed solvent storage tanks. During the inspection, spillages of Spent/Mixed solvents were observed near these storage tanks due to leakages in the tank valves. The industry has stored about 250 drums of Spent/Mixed solvents and 8 drums of Organic residue on naked ground in open area.

xii	<p>The industry should maintain the following records and the same should be made available to the Board Officials during the inspection.</p> <p>a) Daily production details, RG-I records and Central Excise Returns.</p> <p>b) Log Books for pollution control systems.</p> <p>c) Quantity of Effluents generated and disposed along with disposal mode.</p> <p>d) Daily solid waste generated and disposed to TSDF.</p>	<p>During the inspection, the totalizer value observed in the flow meter provided at Stripper inlet is 35397.41 m<sup>3</sup>, But whereas the value recorded in the Log register is 34390.24 m<sup>3</sup>. Large variation was observed. The industry not maintaining the proper records of operation of MEE plant, Biological ETP, RO and Energy meters readings.</p>
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**• Compliance of the industry on CFO schedule - B conditions: CFO Order No. TSPCB/RCP/NLG/CFO & HWM/HO/2019, dt.13.03.2019**

S. No.	Condition	Compliance																		
1	<p>The industry should take steps to reduce water consumption to the extent possible and consumption should NOT exceed the quantities mentioned below:</p> <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="width: 10%;">S. No.</th> <th style="width: 40%;">Purpose</th> <th style="width: 50%;">Quantity</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Process &amp; Washings</td> <td>4.75 KLD</td> </tr> <tr> <td>2</td> <td>Boiler feed &amp; Cooling tower makeup</td> <td>4.5 KLD</td> </tr> <tr> <td>3</td> <td>DM plant &amp; Softener regeneration &amp; scrubber</td> <td>0.6 KLD</td> </tr> <tr> <td>4</td> <td>Domestic</td> <td>1.5 KLD</td> </tr> <tr> <td colspan="2" style="text-align: center;">Total:</td> <td>11.35 KLD</td> </tr> </tbody> </table>	S. No.	Purpose	Quantity	1	Process & Washings	4.75 KLD	2	Boiler feed & Cooling tower makeup	4.5 KLD	3	DM plant & Softener regeneration & scrubber	0.6 KLD	4	Domestic	1.5 KLD	Total:		11.35 KLD	<p>As per the records, during the last 6 months period of March'2020 to August'2020, the water consumption is 10.76 KLD (avg) as against consented 11.35 KLD &amp; the waste water generation is 6.70 KLD (avg) as against consented 7.14 KLD.</p>
S. No.	Purpose	Quantity																		
1	Process & Washings	4.75 KLD																		
2	Boiler feed & Cooling tower makeup	4.5 KLD																		
3	DM plant & Softener regeneration & scrubber	0.6 KLD																		
4	Domestic	1.5 KLD																		
Total:		11.35 KLD																		
2	<p>The emissions shall not contain constituents in excess of the prescribed limits mentioned below.</p> <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="width: 15%;">Chimney No.</th> <th style="width: 40%;">Parameter</th> <th style="width: 45%;">Emission Standards</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Particulate Matter</td> <td>115 mg/Nm<sup>3</sup></td> </tr> <tr> <td>2</td> <td>HCl Acid Vapour &amp; Mist</td> <td>35 mg/Nm<sup>3</sup></td> </tr> </tbody> </table>	Chimney No.	Parameter	Emission Standards	1	Particulate Matter	115 mg/Nm <sup>3</sup>	2	HCl Acid Vapour & Mist	35 mg/Nm <sup>3</sup>	---									
Chimney No.	Parameter	Emission Standards																		
1	Particulate Matter	115 mg/Nm <sup>3</sup>																		
2	HCl Acid Vapour & Mist	35 mg/Nm <sup>3</sup>																		
3	<p>The industry shall comply with ambient air quality standards of PM10(Particulate Matter size less than 10µm) - 100 µg/ m<sup>3</sup>; PM2.5(Particulate Matter size less than 2.5 µm) - 60 µg/ m<sup>3</sup>; SO<sub>2</sub> - 80 µg/ m<sup>3</sup>; NO<sub>x</sub> - 80 µg/m<sup>3</sup>, NH<sub>3</sub> - 400 µg/m<sup>3</sup> outside the factory premises at the periphery of the industry.</p> <p>Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009</p> <p>Noise Levels: Day time (6AM to 10 PM)-75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A).</p>	--																		
4	The previous CFO&HWA Order dated 29.03.2016 stands cancelled.	---																		
5	The industry shall manufacture only the consented product.	<p>As per the records, during the last 6 months period of March'2020 to August'2020, the industry has manufactured 7 consented products and the quantity manufactured is 177.8 Kg/day as against consented 175 kg/day.</p>																		
6	The industry shall not increase the capacity beyond the permitted capacity, without obtaining CFE & CFO of the Board.																			

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7	The industry shall segregate the HTDS & LTDS effluents.	Complied The industry has provided above ground level 2X180 KL storage tanks for HTDS effluents, 3x25 KL storage tanks for LTDS effluents.
8	The industry shall regularly operate the ZLD facility i.e., Stripper, Multiple Effect Evaporator (MEE), ATFD, ETP & RO plant for treatment and reuse of treated effluents.	The ZLD system was under operation.
9	The industry shall not carryout evaporation of effluents in any reactor.	Complied
10	The industry shall not use effluents in cooling towers under any circumstances.	Complied
11	The industry shall maintain above ground effluent storage tanks for storage of HTDS & LTDS effluents. The industry shall not use any below ground effluent storage tanks.	Complied The industry has provided above ground level 2X180 KL storage tanks for HTDS effluents, 3x25 KL storage tanks for LTDS effluents.
12	The industry can send HTDS effluents to the MEE system of M/s. JETL, Jeedimetla for a period of maximum 15 days in a calendar year i.e. during maintenance / break down of Stripper, MEE & ATFD system and shall maintain records.	---
13	The industry can send LTDS effluents to the Biological ETP of CETP for a period of maximum 15 days in a calendar year i.e. during maintenance / break down of RO system and shall maintain records.	---
14	The industry shall operate water meters for recording category-wise water consumption viz. Process, Washings, Boiler feed, Cooling tower makeup, Scrubber, R&D Plant, Domestic .	Complied Provided digital water meters at boiler feed, process & Cooling tower, raw water consumption and Domestic.
15	The industry shall operate digital flow meters for recording waste water generation at inlet of various effluent streams of HTDS & LTDS, viz., Stripper/ MEE feed; condensate of MEE & ATFD; steam flow to Stripper, MEE & ATFD; inlet & outlet of Biological ETP; RO feed; RO Permeate & RO reject.	The industry has provided digital flow meters at HTDS collection line, Stripper inlet, MEE feed, MEE condensate, RO feed, RO permeate, RO reject, LTDS+MEE condensate collection line and steam flow to meter to MEE system.
16	The industry shall operate VOC analyzer for monitoring of VOCs and maintain the records.	The industry has provided online VOC analyzer, but not connected to TSPCB website.
17	The industry shall operate Multi-stage Scrubbers in the plant for control of process emissions, so as to avoid odour nuisance and maintain records.	The industry has provided 3 Nos of two stage scrubbers with online PH meters to control process emissions.
18	The industry shall operate the online pH meters for the Multi-stage scrubbers.	
19	The industry shall collect & store the Hazardous Solid waste in an elevated closed storage shed with impervious lining and Leachate collection system. The industry shall lift the Hazardous Waste regularly to the AFRF Facilities / Cement industries for Co-processing / TSDF, Dundigal for landfilling.	Complied

20	The industry shall operate IP camera with PAN, TILT Zoom, 5x or above focal length, with night vision capability, along with flow meters & totalisers with RS- 485 communication to HTDS, LTDS & RO permeate with connection of the data to the Servers of CPCB & TSPCB. The industry shall take immediate necessary steps for regular streaming of video, proper visibility of values of flow meter and regular data transmission in the online monitor system.	The industry has provided IP camera along with digital flow meter at RO permeate and connected to TSPCB website. The industry has not provided the IP camera for HTDS, LTDS effluents flow meters. The industry has provided IP camera at main gate entrance & RO permeate and connected to TSPCB server.
21	The industry shall maintain good housekeeping within the plant premises.	Maintained
22	The industry shall maintain separate energy meter for the pollution control systems and maintain the records of the same.	Provided for ZLD system and Scrubbing system and APCE of Boiler.
23	The industry shall maintain vent condensers for the bulk storage tanks, storing highly volatile solvents, wherever required. The industry shall operate Nitrogen blanketing system, wherever required, with required pressure for the Solvents / Chemical/Product etc. for the Solvent storage tanks to avoid vapors escaping into the atmosphere, so as to avoid odour nuisance in the surroundings.	The industry has provided nitrogen blanketing to all bulk solvent storage tanks.
24	Solvents shall be recovered to the maximum extent possible and shall be reused. The Spent Solvents, which cannot be reused in the plant, shall be disposed to the End Users/ Authorized Cement manufacturing units for Co-processing / AFRF facilities of M/s. GEPIL Infrastructure Pvt. Ltd., Rakamcherla, Pudur (M), Rangareddy Dist (or) M/s. TSDF, Dundigal for pre-processing to be sent to Cement units for Co-processing / TSDF Dundigal for incineration. The industry shall not dispose Spent Solvents / Mixed Spent Solvents to the traders/ recyclers.	The industry is having solvent recovery plant of 27 KLD capacity (3 columns each of capacity 9 KLD).
25	The industry shall carryout Leak Detection and Repair Study (LDAR) periodically to assess the solvent losses and take necessary remedial measures for control of Solvent losses.	The industry has conducted LDAR study on 02.06.2020 and submitted report to the Board.
26	The industry shall comply with the directions issued by the Task Force from time to time scrupulously.	Submitted above
27	The industry shall comply with the stipulations and conditions prescribed in the CFE Order.	--
28	The industry should develop and maintain green belt all along the boundary of the industry and other vacant places. The industry shall take up extensive plantation under the Haritha Haram program of the State Government.	The industry has developed greenbelt in an area of about 1 Acre.
29	The industry shall install & operate IP cameras with PAN, Zoom, 5x or above focal length, with night vision capability, at main gate entrance & at other gates where there is movement of effluent tankers, Solvent tankers, Chemical tankers, Hazardous Waste carrying vehicles & other material carrying vehicles. These cameras shall be connected to the website of TSPCB, with minimum backup of three months.	The industry has provided IP camera along with digital flow meter at RO permeates & main gate entrance and connected to TSPCB website. The industry has provided IP camera at main gate entrance & RO permeate and connected to TSPCB server.

30	There shall not be any spillages / discharges of chemicals / effluents on ground. The drums containing chemicals & wastes shall be stored in elevated platform provided with leachate / spillages collection pit. Under any circumstances, the drums shall be stored on naked ground.	The industry has not provided dyke walls, CC flooring/Impervious lining and collection pit to some of Spent/Mixed solvent storage tanks. During the inspection, spillages of Spent/Mixed solvents were observed near these storage tanks due to leakages in the tank valves. The industry has stored about 250 drums of Spent/Mixed solvents and 8 drums of Organic residue on naked ground in open area.
31	The industry shall maintain separate area for detoxification of drums and pump the effluent to effluent collection tanks.	Complied
32	The industry shall take measures to prevent the seepages such as cement concrete flooring with proper collection system to collect contaminants / spillages in the relevant areas in the industry premises.	The industry has not provided dyke walls, CC flooring/Impervious lining and collection pit to some of Spent/Mixed solvent storage tanks.
33	The Board reserves its right to modify above conditions or stipulate new / additional conditions and to take action including revoking of this order in the interest of environment protection.	--
34	The industry shall provide Stack Monitoring facility (Port hole, Platform, ladder etc.) as per Emission Regulation part-3 (ERP-3) norms for all the major stacks of the industry within a period of one month.	Complied
35	The industry shall pay the balance CFO fees, if any, at RO, Nalgonda, as per the provisions of G.O.Ms.No.22, Dt: 09.07.2018 issued by EFS&T (For. III) Dept, Govt. of Telangana and TSPCB Circular dt: 30-07-2018, with a copy marked to Head Office. In case of failure to pay the Consent fees, the validity of the Consent Order automatically stands cancelled and operation of the industry without valid consent attract penal action under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and Hazardous and Other Waste (Management and Trans boundary Movement) Rules, 2016.	The industry has paid fee of Rs.8,41,200/- (which includes CFO fee arrears) through NEFT on 05.08.2020 with reference No.FBBT202184881542, for a period of 1 year i.e, up to 31.07.2021 and industry CFO&HWA renewal application was under process in Board office.
36	The industry should maintain the following records and the same should be made available to the Board Officials during the inspection. a. Daily production details, RG-I records and Central Excise Returns. b. Log Books for pollution control systems. c. Quantity of Effluents generated and disposed along with disposal mode. d. Daily solid waste generated and disposed to TSDF.	Maintained
37	The applicant shall submit Environment Statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.	Submitted
38	All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991, should be followed.	--

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39	The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.	--
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Remarks:

1. The industry has obtained CFO & HWA (change of product mix) from the Board vide order dt.13.03.2019 with validity up to 31.07.2020 for the products and capacities mentioned above. The industry has applied for renewal of CFO & HWA and the verification report is submitted to CFO section Board office and same is under process.
2. This office has received a complaint on 05.07.2019 from Sri Chepuri Ramachandraiah, Veliminedu village against M/s. Hindys Lab Private Ltd., (Formerly M/s. Hychem Laboratories), Sy. No. 290 & 291, Veliminedu (V), Chityal (M), Nalgonda District. The complainant alleged that, the industry is causing Water & Air pollution by releasing chemicals, waste water resulted in Crop loss, Cattle death and Health problems to Veliminedu villagers. The Board officials inspected the industry and its surroundings on 30.08.2019 and collected ground water samples from the Bore well in Agriculture land of Sri Chepuri Ramachandraiah, Veliminedu (V), Chityal (M), Nalgonda district & effluent samples from the industry. This office submitted samples and status report dated 11.09.2019 to Board office. Subsequently, Sri. Chepuri Ramachandraiah has filed a WP No. 14934 of 2019 in the Hon'ble High Court against the M/s. Hindys Lab Private Ltd., (Formerly M/s. Hychem Laboratories), Sy. No. 290 & 291, Veliminedu (V), Chityal (M), Nalgonda District Regarding Water & Air pollution in the surrounding area. This office submitted report to the Board office, vide Lr.No. W.P.No.14934 of 2019/PCB/RO-NLG/Legal/2019, dated.09.09.2019 and the case is pending in the Hon'ble High Court of Telangana state, Hyderabad.
3. The industry was reviewed in the Board Task Force committee meeting held on 30.12.2019 in connection with complaint and WP No. 14934 of 2019 in the Hon'ble High Court. The Board issued certain directions to the industry to comply, vide order dated 04.03.2020.
4. Further, Sri. Chepuri Ramachandraiah has also filed a petition in the Hon'ble National Human Rights Commission, New Delhi with Case No. 726/36/7/2019. This Office has submitted report to Board office vide Lr.No. 726/36/7/2019/PCB/RO-NLG, dt.28.11.2019 and the case is pending in the Hon'ble National Human Rights Commission.
5. The industry obtained EC for Expansion vide EC order No. F.No.J-11011/114/2017 - IA II (I), dated 09.04.2020 for manufacture of 32 products with Worst Case 27 products on Campaign basis With maximum production quantity of - 5000 Kg/day. The industry applied for CFE Expansion through TS-IPASS for the EC products and capacities. This office submitted CFE Expansion verification report to CFE section, Board office and same is under process.
6. The industry is having effluents treatment system consisting of Stripper (50 KLD), MEE - 3 effect (50 KLD), ATFD (7.5 KLD), Biological ETP - 50 KLD (consisting aeration tanks - 1 & 2) & RO plant -50 KLD. The MEE condensate is processed in Biological ETP then filtered RO plant. The RO permeate is reused for cooling tower make up and the RO rejects are sent to MEE for evaporation along with other effluents.
7. In the expansion, the industry proposed to provide effluents treatment system consist of Stripper (70 KLD), MEE (100 KLD), ATFD (7.5 KLD) for the proposed expansion. The MEE condensate will be sent to Biological ETP for treatment along with other LTDS effluents. The industry proposed to provide 150 KLD capacity Biological ETP with the following units: Neutralization tank, Aeration tank-1, Clarifier-1, Aeration tank-2, Clarifier-2, Holding tank, Sand filter, Carbon filter, Press Filters, Sludge drying beds, RO-I (150 KLD) & RO- II (60 KLD) for the proposed expansion. Treated effluents from Biological ETP shall be filtered in the RO plant. RO permeate to reuse and RO reject to MEE & ATFD for evaporation.
8. The industry has Provided digital flow meters at HTDS collection line, Stripper inlet, MEE feed, MEE condensate, RO feed, RO permeate, RO reject, LTDS+MEE condensate collection line, Steam flow meter to MEE system.
9. The industry has provided IP camera along with digital flow meter at RO permeates and connected to TSPCB website. The industry has not provided the

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IP camera for HTDS, LTDS effluents. The industry has provided IP camera at main gate entrance & RO permeate and connected to TSPCB server. During the inspection, the totalizer value observed in the flow meter provided at Stripper inlet is 35397.41 m<sup>3</sup>, But whereas the value recorded in the Log register is 34390.24 m<sup>3</sup>. Large variation was observed. The industry not maintaining proper records of operation of MEE plant, Biological ETP, RO with readings.

10. The industry is having coal fired boiler of capacity 2 TPH provided with Mechanical dust collector as APCE followed by chimney of height 30 mtrs. The industry is having DG set of capacity 250 KVA provided with acoustic enclosure.
11. As per EC dated 09.04.2020, the Boilers permitted are 2x8 TPH coal fired boilers, 3x500 KVA, 2x1000 KVA and 1x1500 KVA DG sets in addition to existing 2 TPH coal fired boiler and 250 KVA DG set.
12. During the inspection, it was observed that 1x8 TPH boiler was already installed and provided MDC followed by Bag filter as APCE and also 1x6 TPH Boiler was observed (not yet installed) and proposing to provide Bag filter as APCE to this boiler after installation.
13. The industry has provided 3 Nos of two stage scrubbers with online PH meters to control process emissions.
14. The industry has provided separate energy meters to Scrubbing system, ZLD system and APCE system. But not maintaining the records.
15. The industry has provided online VOC analyzer, but not connected to the TSPCB server.
16. The industry is having solvent recovery plant of capacity - 27 KLD (3 columns each of capacity 9 KLD).
17. The industry has not provided dyke walls, CC flooring/Impervious lining and collection pit to some of Spent/Mixed solvent storage tanks. During the inspection, spillages of Spent/Mixed solvents were observed near these storage tanks due to leakages in the tank valves.
18. The industry has stored about 250 drums of Spent/Mixed solvents and 8 drums of Organic residue on naked ground in open area.
19. As per the records, during the last 6 months period of March'2020 to August'2020, the industry has manufactured 7 consented products and the quantity manufactured is 177.8 Kg/day as against consented 175 kg/day.
20. As per the records, during the last 6 months period of March'2020 to August'2020, the water consumption is 10.76 KLD (avg) as against consented 11.35 KLD & the waste water generation is 6.70 KLD (avg) as against consented 7.14 KLD.
21. The industry is storing the hazardous waste in separate place under the aeration tanks of Biological ETP. during the last 6 months period of March'2020 to August'2020, the industry has sent ATFD salts (FE salts) - 373.22 Kgs/day (avg) against consented capacity- 261.5 Kgs/day to TSDF and Organic residue - 404.66 Kgs/day (avg) against consented capacity- 266.8 Kgs/day to cement industry and In organic solid waste - 306.3 Kgs/day (avg) against consented capacity - 205.7 Kgs/day to TSDF & Cement industry. During inspection nearly MEE salts of - 15 tons, Organic residue - 8 drums stock was observed in the premises.
22. During the inspection, the ZLD system was under operation. The Board officials have collected effluents samples from the following points and submitted to Central Laboratory for analysis. The analysis results are as follows:

Sample code	Sample details / collection point
9066	HTDS equalisation tank.
9067	Stripper Condensate.
9068	MEE Feed.
9069	MEE Condensate.

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9070	ATFD Feed.
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Parameters	Unit	Results				
		9066	9067	9068	9069	9070
pH at 25°C	-	9.42	9.15	9.37	10.44	6.96
Total Suspended Solids	mg/L	1,420	8	2,250	16	20,150
Total Dissolved Solids (TDS)	mg/L	33,777	1,210	40,210	437	1,02,701
Chemical Oxygen Demand	mg/L	1,10,520	3,55,860	65,440	3,450	35,440

Sample code	Sample details / collection point
9066	HTDS equalisation tank.

**Sample Code: 9066**

S. No	Compounds Identified
1	Toluene
2	Morpholine, 4-methyl
3	3,4-Dichloropropiophenone
4	N, N-dimethylaminoethanol
5	1-Decanamine N, N-dimethyl
6	Benzonitrile, 2-(2-hydroxy-3, 5-dichlorobenzylidene amino)

Sample code	Sample details / collection point
9071	ATFD Condensate.
9072	LTDS equalization tank.
9073	Aeration cum settling tank.
9074	RO Feed.
9075	RO-Permeate.
9076	RO-Rejects.

Parameters	Unit	Results					
		9071	9072	9073	9074	9075	9076
pH at 25°C	-	9.52	8.95	7.42	7.47	7.42	7.44
Total Suspended Solids	mg/L	42	119	228	42	< 5	56
Total Dissolved Solids (TDS)	mg/L	720	3,436	1,819	1,149	279	3,432
Chemical Oxygen Demand	mg/L	11,703	14,732	2,496	101	64	165

9. **WHEREAS**, vide reference 7<sup>th</sup> cited, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 06.11.2020.

The industry representatives and the complainant attended the virtual meeting.

The Committee noted that Sri Chepuri Ramachandraiah, Veliminedu (V), Chityala (M), Nalgonda District has filed a petition before the Hon'ble TSHRC in HR Case No. 2527/2020, dt.23.06.2020 against the industry alleging that the industry is causing Water & Air pollution by releasing chemicals, waste water resulted in Crop loss, Cattle death and Health problems to Veliminedu villagers.

The Complainant informed that he has 3 acres of land near the industry and since 2008-09, the industry is discharging effluents underground and causing water and air pollution in the surrounding area and crop loss. He further requested the Board for Crop damage compensation.

The Committee noted that the industry has not provided dyke walls, CC flooring/Impervious lining and collection pit to some of Spent/Mixed solvent storage tanks, spillages of Spent/Mixed solvents were observed near these storage tanks due to leakages in the tank valves, stored about 250 drums of Spent/Mixed solvents and 8 drums of Organic residue on naked ground in open area, not connected VOC analyser to the TSPCB website, not provided IP camera to LTDS and HTDS effluents, during the last 6 months period of March'2020 to August'2020, the industry has manufactured 7 consented products and the quantity manufactured is 177.8 Kg/day as against consented 175 kg/day.

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The Committee further noted that values of COD of the samples collected from HTDS equalization tank and Stripper condensate are high.

The industry representatives informed that they have removed all the drums and shifted them into closed room. He also informed that dyke walls were constructed around solvent storage tanks and connected VOC analyser to TSPCB website.

The Committee opined that, the District Collector may be requested for formation of a Committee to assess and recommend the Crop damage compensation.

After detailed discussion, the Committee recommended to issue certain directions to the industry and also recommended to forfeit Bank Guarantee of Rs.2 lakhs out of Rs.4 lakhs available with the Board.

10. **WHEREAS**, the Board after careful consideration of the material facts of the case, hereby **issue following Directions to your industry** to comply with:

1. The industry shall not operate without Consent of the Board.
2. The industry shall comply with CFO&HWA conditions issued by the Board scrupulously.
3. The industry shall not manufacture any new products / un-consented products without CFE & CFO of the Board.
4. The industry shall restrict the quantities of production, products, water consumptions including the recycled water, waste water generation & disposal, hazardous waste generation & disposal etc., within the permitted quantities as mentioned in the CFO&HWA order and shall maintain the records separately.
5. There shall not be any spillages / discharges of chemicals / effluents on ground. The drums containing chemicals & wastes shall be stored on elevated platform provided with leachate / spillages collection pit. In no case the drums shall be stored on open ground.
6. The industry shall provide IP camera to LTDS and HTDS effluents.
7. **The industry shall submit afresh Bank Guarantee of Rs.2 lakhs towards recoument of forfeited Bank Guarantee and extend the validity of Bank Guarantee submitted to the Board from time to time before expiry till further orders of the Board.**

11. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

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12. The above mentioned directives shall be implemented by the industry immediately, failing which legal action will be initiated against your industry under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment, without further notice.

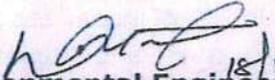
Sd/-  
MEMBER SECRETARY

To  
M/s. Hindys Lab Private Ltd.,  
(Formerly M/s. Hychem Laboratories),  
Sy.No.290 & 291, Veliminedu (V),  
Chityal (M), Nalgonda District.

Copy to:

1. The District Magistrate & Collector, Yadadri Bhuvangiri for kind information.
2. The JCEE, Z.O, R.C.Puram for information and necessary action.
3. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action. He is directed to monitor the industry for compliance of the directions issued and shall submit status report.
4. Concerned file.

// T.C.F.B.O //

  
Senior Environmental Engineer (FAC)  
(UH-V)



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**TELANGANA STATE POLLUTION CONTROL BOARD**  
Paryavaran Bhavan, A-3, Industrial Estate, Sanathnagar, Hyderabad - 500 018  
Ph: 040-23887500

**CENTRAL LABORATORY**

Analysis Report

Reg. No. SR/05/TSPCB/HO/R00/LAB/2018/2569-2571  
Collected on: 26/02/2021  
Test method: Standard Methods of APHA, 23<sup>rd</sup> Edition  
Issue date: 08/03/2021

Collected by: AES-I, RO-NLG  
Received on: 26/02/2021  
Quantity of the sample: 1Ltr. sample each  
Page No.: 1 of 1

Source: Borewell samples.

- Sample code** : **Sample details / collection point**
- 2569 - Water sample collected from Bore well-I in agricultural land of Sri Shepuri Ramachandraiah, Veliminedu (V), Chityal (M), Nalgonda District which is located at a distance of about 80 mtrs in east side of M/s. Hindys Lab Private Ltd., Veliminedu (V), Chityal (M), Nalgonda District. Sample point location at N: 17° 13'30" & E: 79° 01'45". Beside Sitaphal tree.
- 2570 - Water sample collected from Bore well-II in agricultural land of Sri Shepuri Ramachandraiah, Veliminedu (V), Chityal (M), Nalgonda District which is located at a distance of about 60 mtrs in east side of M/s. Hindys Lab Private Ltd., Veliminedu (V), Chityal (M), Nalgonda District. Sample point location at N: 17° 13'29.5" & E: 79° 01'44.0". Beside Electricity Pole.
- 2571 - Water sample collected from Bore well-III in agricultural land of Sri Shepuri Ramachandraiah, Veliminedu (V), Chityal (M), Nalgonda District which is located at a distance of about 80 mtrs in east side of M/s. Hindys Lab Private Ltd., Veliminedu (V), Chityal (M), Nalgonda District. Sample point location at N: 17° 13'29.9" & E: 79° 01'45.0".

Parameters	Unit	Results			IS 10500 : 2012	
		2569	2570	2571	Acceptable Limit	Permissible Limit
pH at 25°C	-	7.22	6.90	7.12	6.5-8.5	No Relaxation
Total Suspended Solids	mg/L	< 5	20	12	-	-
Total Dissolved Solids (TDS)	mg/L	1,340	1,840	1,582	500	2000
Chlorides as Cl <sup>-</sup>	mg/L	484	709	524	250	1000
Sulphates as SO <sub>4</sub> <sup>-2</sup>	mg/L	125	106	66	200	400
Total Alkalinity as CaCO <sub>3</sub>	mg/L	300	508	448	200	600
Total Hardness as CaCO <sub>3</sub>	mg/L	930	1,360	1,260	200	600
Calcium as Ca <sup>+2</sup>	mg/L	260	316	288	75	200
Magnesium as Mg <sup>+2</sup>	mg/L	68	139	131	30	100
Fluoride	mg/L	0.1	0.2	0.3	1.0	1.5
Nitrates	mg/L	29	35	32	45	No Relaxation
Phosphates	mg/L	BDL	BDL	BDL	-	-
Boron	mg/L	BDL	BDL	BDL	0.5	1.0
% Sodium	%	30.8	15	27	-	-
SAR	-	1.5	1.6	1.7	-	-
Sodium	mg/L	58	90	95	-	-
Potassium	mg/L	1.2	2	2.2	-	-
Chemical Oxygen Demand	mg/L	22	43	32	-	-
Nickel (as Ni)	mg/L	ND	ND	ND	0.02	No relaxation
Copper (as Cu)	mg/L	ND	ND	ND	0.05	1.5
Zinc (as Zn)	mg/L	< 0.1	< 0.1	< 0.1	5	15
Lead (as Pb)	mg/L	ND	ND	ND	0.01	No relaxation
Arsenic (as As)	mg/L	ND	ND	ND	0.01	0.05
Mercury (as Hg)	mg/L	ND	ND	ND	0.001	No relaxation
Cadmium (as Cd)	mg/L	ND	ND	ND	0.003	No relaxation
Total Chromium (as Cr)	mg/L	ND	ND	ND	0.05	No relaxation

Note: Results related to sample as received.  
(\* Standard methods of APHA, 23<sup>rd</sup> Edition.  
BDL: Below detectable limit. ND: Not detected.

(Dr.M.S. Satyanarayana Rao)  
Board Analyst

.....End of report.....



**CENTRAL LABORATORY**

**GC-MS Analysis Report**

Reg. No. SR/05/TSPCB/HO/R00/LAB/2018/2569-2571  
Collected on: 26/02/2021  
Test method: Standard Methods of APHA, 23<sup>rd</sup> Edition  
Issue date: 08/03/2021

Collected by: AES-I, RO-NLG  
Received on: 26/02/2021  
Quantity of the sample: 1Ltr. sample each  
Page No.: 1 of 1

Source: Borewell samples.

Sample code : Sample details / collection point

- 2569 - Water sample collected from Bore well-I in agricultural land of Sri Shepuri Ramachandraiah, Veliminedu (V), Chityal (M), Nalgonda District which is located at a distance of about 80 mtrs in east side of M/s. Hindys Lab Private Ltd., Veliminedu (V), Chityal (M), Nalgonda District. Sample point location at N: 17° 13'30" & E: 79° 01'45". Beside Sitaphal tree.
- 2570 - Water sample collected from Bore well-II in agricultural land of Sri Shepuri Ramachandraiah, Veliminedu (V), Chityal (M), Nalgonda District which is located at a distance of about 60 mtrs in east side of M/s. Hindys Lab Private Ltd., Veliminedu (V), Chityal (M), Nalgonda District. Sample point location at N: 17° 13'29.5" & E: 79° 01'44.0". Beside Electricity Pole.
- 2571 - Water sample collected from Bore well-III in agricultural land of Sri Shepuri Ramachandraiah, Veliminedu (V), Chityal (M), Nalgonda District which is located at a distance of about 80 mtrs in east side of M/s. Hindys Lab Private Ltd., Veliminedu (V), Chityal (M), Nalgonda District. Sample point location at N: 17° 13'29.9" & E: 79° 01'45.0".

Sample Code: 2569

S. No	Compounds Identified
	No Compounds detected

Sample Code: 2570

S. No	Compounds Identified
	No Compounds detected

Sample Code: 2571

S. No	Compounds Identified
	No Compounds detected

Note: Results related to sample as received.

(Dr. M.S. Satyanarayana Rao)  
Joint Chief Environmental Scientist (FAC)

.....End of report.....



(52) Annexure - VIII

**TELANGANA STATE POLLUTION CONTROL BOARD**  
ZONAL LABORATORY R.C.Puram  
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District - 502032

**REPORT BY THE STATE BOARD ANALYST**  
**FORM IV**  
(See rule 14)

Report No. 2021 - 06001

Date: 03/06/2021

I hereby certify that I, D. Nageswar Rao, State Board Analyst duly appointed under sub-section (3) of Section 26 of the Air (as Prevention and Control of Pollution) Act 1981, sample collected on 01/06/2021 and received on the day 01/06/2021 from Dr. S. Purushotham Reddy, AES-II, RO-Nalgonda, a sample of Stack attached to Coal Fired Boiler of 8 TPH capacity from M/s. Hindys Lab Private Ltd., (Formerly M/s. Hychem Laboratories), Sy. No. 290 & 291, Veliminedu (V), Chityal (M), Nalgonda District for analysis. The sample was in a condition fit for analysis and reported below.

I further certify that I have analyzed the aforementioned sample on 01/06/2021 to 03/06/2021 and declare the results of the analysis to be as follows:

S. No.	Parameter	Method No	Result mg/Nm <sup>3</sup>	Standard mg/ Nm <sup>3</sup>
1.	SPM	IS:11225 (Part-1)-1985	54	115

The condition of the seals, fastening and container on receipt was as follows:

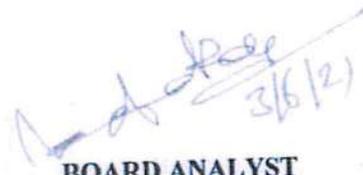
**INTACT**

**Observations of Sampling Incharge:**

- 1) During the monitoring industry was operating coal fired boiler with capacity of 2 TPH against the installed capacity of 8 TPH.
- 2) The industry is provided with Multi Dust Collector (MDC) followed by Bag Filters as Air Pollution Control Equipment to control dust emissions and is in operation during the monitoring.
- 3) The height of the stack is 30 meters.

Signed this: 03/06/2021

Address:  
D. Nageswar Rao  
Senior Environmental Scientist,  
TSPCB, Zonal Laboratory, R.C.Puram,  
Sangareddy District.

  
3/6/21  
**BOARD ANALYST**  
SENIOR ENVIRONMENTAL SCIENTIST  
ZONAL LABORATORY  
T.S. POLLUTION CONTROL BOARD  
R.C.PURAM, SANGAREDDY DISTRICT

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Annexure - IX



TELANGANA STATE POLLUTION CONTROL BOARD  
ZONAL LABORATORY: R.C.PURAM  
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

**ANALYSIS REPORT  
(AMBIENT AIR)**

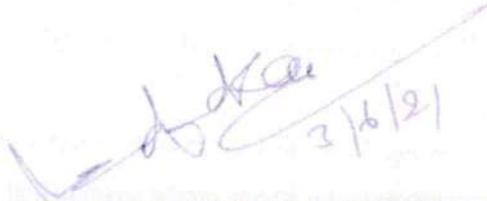
**Sample Nos. 2021 - 06002**

- 1) Name & Address of the Industry : M/s. Hindys Lab Private Ltd., (Formerly M/s. Hychem Laboratories), Sy. No. 290 & 291, Veliminedu (V), Chityal (M), Nalgonda District.
- 2) Date of Sampling : 31/05/2021 to 01/06/2021
- 3) Sample Received on : 01/06/2021
- 4) Report issued on : 03/06/2021
- 5) Sample Collected by : AES-II, RO-Nalgonda

S. No.	Sampling Location	Results					
		Date of Collection	Shift type	RSPM $\mu\text{g}/\text{m}^3$	SO <sub>2</sub> $\mu\text{g}/\text{m}^3$	NO <sub>2</sub> $\mu\text{g}/\text{m}^3$	NH <sub>3</sub> $\mu\text{g}/\text{m}^3$
1)	AAQ Monitoring - Periphery of the industry near industry main gate. (Down wind direction)	31/05/2021 to 01/06/2021 (24 Hours)	2:00 PM to 10:00 PM	72	4.2	18	BDL
			10:00 PM to 6:00 AM	78	4.8	22	BDL
			6:00 AM to 2:00 PM	63	4.5	24	BDL
National Ambient Air Quality Standards				100	80	80	400

**Observations of Sampling Incharge:**

- 1) During the monitoring dominant wind speed is low.
- 2) The wind direction is from West to East.

  
3/6/21  
SENIOR ENVIRONMENTAL SCIENTIST



(54)

Annexure - X

**TELANGANA STATE POLLUTION CONTROL BOARD**  
ZONAL LABORATORY: R.C.PURAM  
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

**ANALYSIS REPORT**  
FORM - X  
REPORT BY THE BOARD ANALYST  
(See Rule 26)

**Report No. 2021 - 06003 to 06007**

**Dt:-03-06-2021**

I hereby certify that I, Sri. D. Nageswar Rao, State Board Analyst, Zonal Laboratory duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on the day 01/06/2021 from Dr. S. Purushotham Reddy, AES-II, RO-Nalgonda, a sample of M/s. Hindys Lab Private Ltd., (Formerly M/s. Hychem Laboratories), Sy. No. 290 & 291, Veliminedu (V), Chityal (M), Nalgonda District collected on 01/06/2021 for analysis. The samples were in a condition fit for analysis reported below:

2021 - 06003 : HTDS  
2021 - 06004 : MEE Condensate  
2021 - 06005 : LTDS  
2021 - 06006 : Biological ETP Outlet (Ro-Feed)  
2021 - 06007 : RO-Permeate

I further certify that I have analyzed the aforementioned sample on 01/06/2021 to 03/06/2021 and declare the result of the analysis to be as follows:

S. No	Parameter	Method No*	Results				
			06003	06004	06005	06006	06007
1	pH	4500-H <sup>+</sup> -B	8.12	7.25	7.22	7.92	7.02
2	Total Suspended Solids (TSS)	2540-D	208	32	62	24	BDL
3	Total Dissolved Solids (TDS)	2540-C	41,250	1,615	2,250	1,879	63
4	Chemical Oxygen Demand (COD)	5220-B	62,496	379	1,290	202	8

Note: All result are expressed in mg/L except pH.

\* Standard methods for the examination of water & waste water APHA -23<sup>rd</sup> edition.

The results are related to samples as received.

The condition of the seals, fastening and container on receipt was intact.

Signed this: 03/06/2021

Address:

Sri. D. Nageswar Rao,  
Senior Environmental Scientist,  
Zonal Laboratory, R.C.Puram.

To,

Dr. S. Purushotham Reddy, AES-II,  
RO-Nalgonda.

*[Signature]*  
3/6/21  
**BOARD ANALYST**

SENIOR ENVIRONMENTAL SCIENTIST  
ZONAL LABORATORY  
T.S. POLLUTION CONTROL BOARD  
R.C.PURAM, SANGAREDDY DISTRICT

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Annexure - XI

Government of Telangana  
Department of Agriculture

From:  
Sri. G. Sreedhar Reddy, B.Sc.(Ag),  
District Agricultural Officer  
Nalgonda

To  
The District Collector,  
Nalgonda.

Lr. No.D7/124/Polution/2021, Dated. 26.02.2021

Sub:- NGT Case – OA No. 181 of 2020 filed by Sri Chepuri Ramachandraiah, R/o Veliminedu (V), Chityala (M), Nalgonda District regarding ground water pollution problems due to M/s Hindys Lab Private Ltd – Soil & water samples tested – Analysis report submitted - Regarding.

Ref:- District Collector, Nalgonda Lr.No. NGT-New Delhi/O.A.No.181/TSPCB/2020,  
Date: 22.02.2021

---:0:---

It is to submit that it was ordered to get the soil and water samples to be drawn and tested in the field of Sri Chepuri Ramachandraiah, R/o Veliminedu(V).

Accordingly the water and soil samples were drawn scientifically on 23.02.2021 and the same were tested in Soil & Water Testing lab, Miryalaguda.

As per the analysis report of water, the said **water can not be used for irrigation purpose** (duly lifting from Bore well). The EC is 3.50 mmos/cm. The RSC ( Residual Sodium Carbonate ) is 14.80 ( Normal 1.25 -2.50) which needs a lot of reclamation measures.

With regard to soil testing report, the soil is **not badly effected** but, if it is **irrigated with bore water**, there will be **adverse effect on yields and quality of the produce**.

Hence, it is recommended that Bore water can not be used for irrigating the said land.

Yours faithfully,

Encls: Soil & water report of  
Soil testing laboratory, Miryalguda.

*[Signature]*  
District Agricultural Officer  
Nalgonda

Copy Submitted to the  
EE, TSPCB, Nalgonda for kind information  
and necessary action



From  
V.Shanthi Nirmala, MSc(Ag),  
Assistant Director of Agriculture,  
Soil Testing Laboratory,  
Miryalaguda,  
Nalgonda Dist, Telangana.

To  
The Agriculture Officer,  
Chityal Mandal,  
Nalgonda Dist, Telangana.

Lr.No.: ADA STL,MLG/ Soil Samples/2020-21,dated :26.02.2021

\*\*\*\*

Sub.: NGT Case – Soil and Water Samples Analysed – Analysis Report Communication –  
Regarding.

Reg.: 1. Lr.No.: CHIT/SAMPLING/1/Coms/2020-21; dt:24-2-2021 of MAO Chityal, Nalgonda Dist..

Vide above reference cited, we have received Soil and Water Samples of one each from MAO Chityal and analysed the samples and our observations regarding EC and PH are as follows,

S.No	Sample	EC	PH	Remarks
1	Water	3.5	6.72	EC is very high not suitable for cultivation under normal conditions
2	Soil	0.13	7.31	Suitable for cultivation

For the above samples ,Soil health card and water card with detailed recommendations are attached here with.

V.S.N.J  
26/2/2021  
Assistant Director of Agriculture  
Soil Testing Laboratory,  
(Soil Testing Laboratory)  
Miryalguda, Nalgonda Dist..

Copy Submitted.: to the District Agriculture Officer, Nalgonda for favour of kind information.



LAB No. 01 / 2021

**వ్యవసాయ శాఖ**

నెలయాల గ్రామ కార్యాలయం

భూసేవ సమాచార పబ్లికేషన్  
సర్కారు / సూచన / భూమి సేవ / ముద్రాణం

1. రైతు పేరు శ్రీమతి రామాచంద్రమ్మ

2. తండ్రి పేరు శుభంజీ

3. గ్రామము వెలమనేల

4. మండలము రెవెన్యూ

5. మొట్ట లేక మాత్రా మెట్ట

6. విస్తీర్ణము 2.38 హెక్టార్లు

7. సర్కే సంఖ్య 34-8 / 5

8. మట్టి సమూహా దీనిన పేరు 24/02/2021

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**విశ్లేషణ ఫలితాలు:**

1. నేల స్వభావము	తేలిక	మధ్య	బరువు	మృత్యు	అధికక్షారం
ఉదజని సూచిక (C.E.C)	అష్టము	తటస్థము	అల్ప	మృత్యు	మృత్యు
ఎ) తేలిక నేలలు	6.0 కన్న తక్కువ	6 నుండి 7.5	7.6 నుండి 8.0	8.1 నుండి 8.5	8.5 కన్న ఎక్కువ
బి) బరువు నేలలు	6.0 కన్న తక్కువ	6 నుండి 8.0	8.1 నుండి 8.5	8.6 నుండి 9.0	9.0 కన్న ఎక్కువ
3. లవణ సూచిక (జిసి)	సామాన్యం	మొలకెత్తు	లవణసాంద్రత	వంటక	
(0.13) మి.మొ/సం.మీ.	1.0 వరకు	కష్టం	చట్టకో లోని	హాని	
ఎ) తేలిక నేలలు	1.5 వరకు	1 నుండి 2	వంటక కష్టం	3 కన్న ఎక్కువ	
బి) మధ్యరకం నేలలు	2.0 వరకు	1.5 నుండి 3	2 నుండి 3.0	4.5 కన్న ఎక్కువ	
సి) బరువు నేలలు	-	2 నుండి 4	4 నుండి 6.0	6.0 కన్న ఎక్కువ	

3. నేండ్రియ కర్మనము (0.36) తక్కువ మధ్యము ఎక్కువ
- 0.5 కన్న 0.5 నుండి 0.75 కన్న
- తక్కువ 0.75 వరకు ఎక్కువ
5. లభ్యనత్రజని (75.2) తక్కువ మధ్యము ఎక్కువ
- 0 నుండి 112 నుండి 224 కన్న
- 112 వరకు 224 వరకు ఎక్కువ
6. లభ్య భాస్వరము (15.9) తక్కువ మధ్యము ఎక్కువ
- 0 నుండి 8.0 9 నుండి 20 20 కన్న ఎక్కువ
7. లభ్య ఫాస్ఫాట్ (110.3) తక్కువ మధ్యము ఎక్కువ
- 0 నుండి 60 61 నుండి 120 120 కన్న ఎక్కువ

**వైద్యక సలహాలు:**

1. నల్లచౌడు (క్షార నేలలు) లక్షణము కలిగి ఉన్నందువలన ఎకరానికి..... క్షయకాళి జీవం వేసి పొలాన్ని బాగుచేయాలి. నేండ్రియ ఎరువులు మరియు పచ్చిరొట్టె ఎరువులైన పిల్లి పెనర, జీలుగ లేక జనుము 10-15 కే.జి. / ఎకరాకు పెంచి పొలములో కలియదున్నాలి.
2. రెల్లబెడు, పాలచౌడు నేలలు లవణ పరిమాణము ఎక్కువగా ఉన్న నేలలు, నేలను బాగుగా కలియదున్న మంచినీటితో వదులుకట్టి 24 గంటల తర్వాత మురుగు కాలువల ద్వారా నీటిని బయటకు వదలవలెను. ఈ విధముగా 4 నుండి 5 సార్లు చేయవలయును, అంతేకాక పశువుల ఎరువు పొడిమట్టిని వేసినా మంచిది.
3. వరి వంటలో అధిక క్షారము కలిగిన నేలలో సిఫారసు చేసిన రకాలు : స్ట్రా, వికాస్, వైతన్య, ఎం.డి.యూ1010

*V.S.N.L.*  
**సహాయ వ్యవసాయ సృంజాలకులు**  
**భూసేవ సమాచార కేంద్రము, ముద్రాణం**  
**(Soil Testing Laboratory)**  
**MIRYALGUDA, Nalgonda Dist.**

సిఫారసు చేయబడిన పోషక పదార్థములు / ఎరువులు మొత్తాడు కిలోలు / ఎకరాకు								
పంట	సేంద్రియపు ఎరువులు (ఎకరాకి టన్నులు)	పరిమాణం	పోషక పదార్థాల మొత్తాడు ఎకరానికి కిలో లలో			ఎరువుల మొత్తాడు ఎకరానికి కిలో లలో		
			నత్రజని	భాస్వరం	పోటాష్	డిఎపి	ఎంపిపి	యూరియ
వరి	4	శక్కువ	62	31	21	67	35	108
		మధ్యస్థం	48	24	16	52	27	84
		ఎక్కువ	34	17	11	37	18	59
మొక్కజొన్న	4	శక్కువ	104	31	26	67	43	200
		మధ్యస్థం	80	24	20	52	33	153
		ఎక్కువ	56	17	14	37	23	107
జొన్న	4	శక్కువ	31	21	16	46	27	50
		మధ్యస్థం	24	16	12	35	20	39
		ఎక్కువ	17	11	8	24	13	28
సజ్జి	1	శక్కువ	31	16	10	35	17	54
		మధ్యస్థం	24	12	8	26	13	42
		ఎక్కువ	17	8	6	17	10	30
పప్పు దినుసులు	2	శక్కువ	10	26	0	57	0	0
		మధ్యస్థం	8	20	0	43	0	0
		ఎక్కువ	6	14	0	30	0	1
ఆముదము	1	శక్కువ	16	8	7	17	12	28
		మధ్యస్థం	12	6	5	13	8	21
		ఎక్కువ	8	4	4	9	7	14
వేరుశనగ	4	శక్కువ	10	21	26	46	43	4
		మధ్యస్థం	8	16	20	35	33	4
		ఎక్కువ	6	11	14	24	23	4
ప్రత్తి	5	శక్కువ	62	31	31	67	52	108
		మధ్యస్థం	48	24	24	52	40	84
		ఎక్కువ	34	17	17	37	28	59
మిరప	10	శక్కువ	104	31	42	67	70	200
		మధ్యస్థం	80	24	32	52	53	153
		ఎక్కువ	56	17	22	37	37	107
ప్రాద్దుతిరుగుడు	3	శక్కువ	31	31	16	67	27	41
		మధ్యస్థం	24	24	12	52	20	32
		ఎక్కువ	17	17	8	37	13	22



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ತೆಲಂಗಾಣ ಸರ್ಕಾರ - ತೆಲಂಗಾಣ ಶಾಖೆ  
ಭೂಸಾರ ಪರೀಕ್ಷಾ ಕೇಂದ್ರವು ಮಿರ್ಯಾಲಗೂಡ.  
ನೀರಿ ನಮೂನಾ ಪರೀಕ್ಷೆ ನಿರ್ವಹಿಸುವ ನಿವೇದಿಕೆ

1. ರైతు / ಅಧಿಕಾರಿ / సంస్థ	: వెలమనేడు	2. రైతు పేరు	: శ్రీపూరి రామ చంద్రయ్య
3. పేరు / గ్రామము	: మండలము	4. మండలము	: చింతలపాలెం
5. నీటి నమూనా అందిన తేదీ	: 24/02/2021	6. నర్సే నెంబరు	: 34845
7. ప్రయోగశాల నంబరు	: 01	8. నీటి పారుదల వనరు	: B/W
9. లవణ సూచిక (EC) (మిల్లిమోస్/సెంటీమీటరు) <sup>2</sup>	: 3.5	10. పి.హెచ్ (PH)	: 6.72
11. ఋణ ద్రువ అణువులు (Anions)	:	(అప్పు/తటస్థం/జ్ఞాతము):	:
(మిల్లి ఈక్వివలెంట్/లీటరు (Meq/L))	:	12. ధన ద్రువ అణువులు (Cations)	:
i. కార్బనేట్లు (CO <sub>3</sub> )	: Nil (లేవు)	(మిల్లి ఈక్వివలెంట్/లీటరు (Meq/L))	:
ii. బైకార్బనేట్లు (HCO <sub>3</sub> )	: 6	i. కాల్షియం + మెగ్నీషియం (Ca+Mg)	: 20.8
iii. క్లోరైడులు (Cl <sub>2</sub> )	: 0.08	ii. సోడియం + పోటాషియం (Na+K)	: 14.2
iv. సల్ఫేటులు (SO <sub>4</sub> )	: present (ఉన్నాయి)		
v. నైట్రిటులు			
13. రెసిడ్యూయల్ సోడియం కార్బనేట్ (R.S.C.):	: 14.8	14. సోడియం అద్వాల్షన్ రేషియో (S.A.R.):	: 4.4
15. తరగతి (Class)	: C4S1		

1. సి1యన్1 (C1S1) : లవణ పరిమాణం అల్పము, సోడియం పరిమాణం అల్పము :  
ఈ నీరు అన్ని రకాల భూములకు, పంటలకు అనుకూలము. బంక నేలలకు ఈ నీరు వినియోగించిన నీటి తడులను బాగా ఇస్తూ మురుగు నీరు పోవుటకు వసతి కల్పించాలి.
2. సి2యన్1 (C2S1) : లవణ పరిమాణం మధ్యమము, సోడియం పరిమాణం అల్పము :  
ఈ నీరు అన్ని రకాల భూములకు, పంటలకు అనుకూలము. బంక నేలలకు ఈ నీరు వినియోగించిన నీటి తడులను బాగా ఇస్తూ మురుగు నీరు పోవుటకు వసతి కల్పించాలి.
3. సి2యన్2 (C2S2) : లవణ పరిమాణం మధ్యమము, సోడియం పరిమాణం మధ్యమము :  
సాధారణ పరిస్థితులలో ఈ నీరు అన్ని రకాల భూములకు, పంటలకు అనుకూలము. బరువైన భూములకు ఈ నీరు వినియోగించినచో మురుగు నీరు పోవుటకు ఏర్పాట్లు చేసి బాగా నీటి తడి పెట్టవలెను. చౌడుకు తట్టుకొని పెరిగే పంటలు అనగా రాగి, వరి, ప్రత్తి మొదలగునవి మాత్రమే సాగు చేయవలెను.
4. సి2యన్3 (C2S3) : లవణ పరిమాణం మధ్యమము, సోడియం పరిమాణం అధికం :  
సాధారణ పరిస్థితులలో ఈ నీరు అన్ని రకాల భూములకు, పంటలకు అనుకూలము. బరువైన భూములకు ఈ నీరు వినియోగించినచో మురుగు నీరు పోవుటకు ఏర్పాట్లు చేసి బాగా నీటి తడి పెట్టవలెను. చౌడుకు తట్టుకొని పెరిగే పంటలు అనగా రాగి, వరి, ప్రత్తి మొదలగునవి మాత్రమే సాగు చేయవలెను.
5. సి2యన్4 (C2S4) : లవణ పరిమాణం మధ్యమము, సోడియం పరిమాణం అత్యధికం :  
సాధారణ పరిస్థితులలో ఈ నీరు అన్ని రకాల భూములకు, పంటలకు అనుకూలము. బరువైన భూములకు ఈ నీరు వినియోగించినచో మురుగు నీరు పోవుటకు ఏర్పాట్లు చేసి బాగా నీటి తడి పెట్టవలెను. చౌడుకు తట్టుకొని పెరిగే పంటలు అనగా రాగి, వరి, ప్రత్తి మొదలగునవి మాత్రమే సాగు చేయవలెను.
6. సి3యన్1 (C3S1) : లవణ పరిమాణం అధికము, సోడియం పరిమాణం అల్పము :  
ఈ నీరు అన్ని రకాల నేలలకు, పంటలకు సాధారణ పరిస్థితులలో యోగ్యమైనది. బరువైన బంక నేలలో ఈ నీటిని వాడి తక్కువ కాలంలో పంటలు వచ్చే పంటలు పండించుకోవాలన్నచో మురుగు నీరు పోవుటకు సరియైన ఏర్పాట్లు గావించవలయును. భూభౌతిక స్థితి మెరుగుపరచుటకు, అధికోత్పత్తి సాధనకు ఇకోధికంగా నీరు పెట్టాలి.
7. సి3యన్2 (C3S2) : లవణ పరిమాణం అధికము, సోడియం పరిమాణం మధ్యమం :  
మురుగు నీరు పోవుటకు అనుకూల వనతుల గల భూములకు మాత్రమే ఈ నీరు వినియోగించవలయును. ఈ నీటిని ఆరుతడి పంటలు పండించుటకు వినియోగించిన భూములు చౌడుబారును. తేలిక అనగా ఇసుక పాటు ఎక్కువగా ఉన్న భూములకు ఈ నీటిని తడిపైరు పండించుకోవడానికి సరియైన భూమి నిర్వహణ యాజమాన్యంలో వినియోగించవచ్చును. సేంద్రియ పదార్థములు ఎక్కువగా ఉన్న ఎరువులు అనగా పశువుల ఎరువు, కంపోస్టు వచ్చి ఆకు ఎరువు మొదలగునవి ఎక్కువగా ఉపయోగించి మురుగు నీరు పోవుటకు వసతి కల్పించవలెను. చౌడుకు తట్టుకొను పంటలు అనగా వరి, రాగి మొదలగునవి సాగుచేయుట లాభదాయకంగా వుండును.

8. సి3యస్3 (C3S3) : లవణ పరిమాణం అధికము, సోడియం పరిమాణం అధికం :  
 మురుగు నీరు పోవుటకు ధారాళమైన వసతి లేనిచో ఈ నీరు వ్యవసాయ యోగ్యం కాదు. చౌడు నిర్మూలనకు ప్రత్యేకమైన యాజమాన్య పద్ధతులను అనుసరించవలెను. చౌడును తట్టుకొని పెరిగే వంటలను మాత్రమే వండించాలి. ఈ నీటిని తేలికపాటి ఇసుక భూములకు బాగా మురుగు పోవు ఏర్పాట్లు చేసి, అరుతడి వంటకు మాత్రమే వినియోగించవలెను. చౌడు కలిగిన భూములకు ఈ నీరు వినియోగించినచో పైన వివరించిన జాగ్రత్తలు పాటించడమే కాకుండా పొలానికి ఇకోధికంగా జిప్సం, సూపర్ ఫాస్ఫేట్, అమ్మోనియం సల్ఫేటు వంటి రసాయనిక ఎరువులు వేయవలయును.
9. సి3యస్4 (C3S4) : లవణ పరిమాణం అధికము, సోడియం పరిమాణం అత్యధికం :  
 మురుగు నీరు పోవుటకు ధారాళమైన వసతి లేనిచో ఈ నీరు వ్యవసాయ యోగ్యం కాదు. చౌడు నిర్మూలనకు ప్రత్యేకమైన యాజమాన్య పద్ధతులను అనుసరించవలెను. చౌడును తట్టుకొని పెరిగే వంటలను మాత్రమే వినియోగించవలెను. చౌడు కలిగిన భూములకు ఈ నీరు వినియోగించినచో పైన వివరించిన జాగ్రత్తలు పాటించడమే కాకుండా పొలానికి ఇకోధికంగా జిప్సం, సూపర్ ఫాస్ఫేట్, అమ్మోనియం సల్ఫేటు వంటి రసాయనిక ఎరువులు వేయవలయును.
10. సి4యస్1 (C4S1) : లవణ పరిమాణం అత్యధికము, సోడియం పరిమాణం అల్పము :  
 సాధారణ పరిస్థితులలో ఈ నీరు సాగుకు అనుకూలం కాదు. మధ్య రకమైన బరువైన భూములకు ఈ నీరు విధిలేని పరిస్థితులలో వాడినచో భూములు పాల చౌడుబారును. మురుగు పోవుటకు ఇకోధికంగా ఏర్పాట్లున్న తేలికపాటి ఇసుక నేలలకు ఈ నీరు వినియోగించవచ్చును. కాని నీటి తడులు, ఎక్కువగా వేసి చౌడులోని లవణములు కరిగించి మురుగు నీరును పంపివేయవలెను. చౌడు లక్షణములు తట్టుకొను వంటలను, అనగా రాగి, వరి మాత్రమే సాగుచేయవలెను. సాధారణ పరిస్థితులలో ఈ నీరు వ్యవసాయ యోగ్యం కాదు.
11. సి4యస్2 (C4S2) : లవణ పరిమాణం అత్యధికము, సోడియం పరిమాణం మధ్యమము :  
 సాధారణ పరిస్థితులలో ఈ నీరు సాగుకు అనుకూలం కాదు. మధ్య రకమైన బరువైన భూములకు ఈ నీరు విధిలేని పరిస్థితులలో వాడినచో భూములు పాల చౌడుబారును. మురుగు పోవుటకు ఇకోధికంగా ఏర్పాట్లున్న తేలికపాటి ఇసుక నేలలకు ఈ నీరు వినియోగించవచ్చును. కాని నీటి తడులు, ఎక్కువగా వేసి చౌడులోని లవణములు కరిగించి మురుగును పంపివేయవలెను. చౌడు లక్షణములు తట్టుకొను వంటలను, అనగా రాగి, వరి మాత్రమే సాగుచేయవలెను. సాధారణ పరిస్థితులలో ఈ నీరు వ్యవసాయ యోగ్యం కాదు.
12. సి4యస్3 (C4S3) : లవణ పరిమాణం అత్యధికము, సోడియం పరిమాణం అధికం :  
 ఈ నీరు సాధారణ పరిస్థితులలో వ్యవసాయ యోగ్యం కాదు. భూ భౌతిక పరిస్థితిని మెరుగుపరుచుటకు వినియోగించు పశువుల ఎరువు, కంపోస్టు జిప్సం వగైరాలు సమృద్ధిగా వినియోగించి పూర్తి ఇసుక భూములకు అడపా, దడపా, తడి చేయుటకు ఈ నీటిని ఉపయోగించవచ్చును. చౌడును తట్టుకొను వంటలు అనగా రాగి, వరి, మొదలైన వంటలకు మురుగు నీరు పోవుటకు బాగా అవకాశం కలుగజేసి సాగుచేయవచ్చును. పూర్తి ఇసుక నేలలకు తప్ప ఈ నీరు వ్యవసాయ యోగ్యం కాదు.
13. సి4యస్4 (C4S4) : లవణ పరిమాణం అత్యధికము, సోడియం పరిమాణం అత్యధికం :  
 ఈ నీరు సాధారణ పరిస్థితులలో వ్యవసాయ యోగ్యం కాదు. భూ భౌతిక పరిస్థితిని మెరుగుపరుచుటకు వినియోగించు పశువుల ఎరువు, కంపోస్టు జిప్సం వగైరాలు సమృద్ధిగా వినియోగించి పూర్తి ఇసుక భూములకు అడపా, దడపా, తడి చేయుటకు ఈ నీటిని ఉపయోగించవచ్చును. చౌడును తట్టుకొను వంటలు అనగా రాగి, వరి, మొదలైన వంటలకు మురుగు నీరు పోవుటకు బాగా అవకాశం కలుగజేసి సాగుచేయవచ్చును. పూర్తి ఇసుక నేలలకు తప్ప ఈ నీరు వ్యవసాయ యోగ్యం కాదు.
14. రేసెడ్యుయల్ సోడియం కార్బనేట్ (R.S.C.) : ఇది 1.25 కంటే ఎక్కువగా ఉన్నచో నీరు వ్యవసాయ యోగ్యం కాదు. కాని 1.25 నుండి 2.5 వరకు ఉంటే 50 నుండి 100 కేజీల జిప్సంను 2.5 కంటే ఎక్కువ ఉంటే 100 నుండి 150 కేజీల జిప్సం ప్రతి తడికి నీటిలో కలిపి కరిగించి నీటిని పొలమునకు పెట్టవలెను. లేనిచో నేల గట్టిపడి సేద్యమునకు పనికిరాదు.  
 గమనిక : పరీక్షా విశ్లేషణ రైతు తెచ్చిన నీటి నమూనా అనుసరించి మాత్రమే విశ్లేషించడమైనది.

V.S. Reddy  
 Assistant Director of Agriculture,  
 Pesticide Testing Laboratory,  
 MIRYALGUDA, Nalgonda Dist.

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ANNEXURE - XI - A

LAB No. 01/2021

AGRICULTURAL DEPARTMENT  
SOIL HEALTH CARD  
SOIL FERTILITY REPORT  
NALGONDA/ SURYAPET/ BHONGIR/ MIRYALAGUDA

- 1. Name of the farmer : Sepuri Ramachandraiah
- 2. Father Name : Durgaiah
- 3. Village : Veliminedu
- 4. Mandal : Chityal
- 5. Dry or Wet : Dry
- 6. Extent : Ac.2-38 Guntas.
- 7. Sy. No : 348/EE
- 8. Date of collection of soil sample : 24/021/2021.

ANALYSIS RESULTS

1. Nature of Soil: SCL	Light Acidic	Medium <u>Neutral</u>	Weight Light	Moderate	More alkalic
2. Hydrozen Index 7.31					
a) Light soils	Less than 6.0	6 to 7.5	7.6 to 8.0	8.1 to 8.5	More than 8.5
b) Heavy soils	Less than 6.0	6 to 8.0	8.1 to 8.5	8.6 to 9.0	More than 9.0
3. Salt Index (EC) (0.13) mm/cm.	Normal Up to 1.0 Up to 1.5 Up to 2.0	Germination Difficult 1 to 2 1.5 to 3 2 to 4	Salt density Difficult to Intolerable crops 2 to 3.0 3 to 4.5 2 to 4 4 to 6	Harm to crop More than 3 More than 4.5 More than 6.0	
A.Light soil					
B.Moderate soil					
C. Heavy soil					

- 3. Organic Carbon (0.36)
 

<u>Less</u>	Moderate	More
Less than 0.5	0.5 to 0.75	More than 0.75
- 5. Available Nitrozen(75.2) Kg/ Acre.
 

<u>Less</u>	Moderate	More
0 to 112	112 to 224	More than 224
- 6. Available Phosphorus (15.9)
 

Less	<u>Moderate</u>	More
0 to 8.0	9 to 20	Less than 20
- 7. Available Potash Kg/Acre (110.3)
 

Less	<u>Moderate</u>	More
0 to 60	61 to 120	More than 120



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**:SPECIAL SUGGESTIONS:**

1. As the soil is having black dry soils (Klara soils) Gypsum shall used @ ---/ Acre and the form land shall be repaired. Organic fertilizers and green manure like Baby blackgram, jeeluga or janumu 10 to 15 kgs per acre shall be cultivated in the field and it shall be ploughed in the form land.
2. white barren and milky dry crops and land containing more salt content shall be properly ploughed shall be made into terminals with water and the water shall be drained out after 24 hours through drainage canals. In this way, the process shall be continued for 4 to 5 times. Moreover it is better to livestock manure and thick clay is added.
3. Types of recommended paddy crops for more alkali lands: Swarna, Vikas, Chaitanya, and MTU 1010.

Sd/- xxx  
Assistant Director of Agriculture  
(Soil Testing Laboratory)  
Miryalaguda, Nalgonda District.

// Translation from Telugu (Xerox Copy) to English //



NAVRATH  
TRANSLATIONS  
Opp: Lane to CCLA, Railway Station Road,  
ABIDS, HYDERABAD-500 001.  
Phone: 8121112948

RECOMMENDED DOSE OF NUTRIENTS/ FERTILIZERS IN KILOS/ACRE								
Crop	Organic fertilizers (Tons per acre)	Quantity	Dose of nutrients in kilos per acre			Dose of fertilizers in kilos per acre		
			Nitrogen	Phosphorus	Potash	DAP	MOP	Urea
Paddy	4	Minimum	62	31	21	67	35	108
		Moderate	48	24	16	52	27	84
		Maximum	34	17	11	37	18	59
Maize	4	Minimum	104	31	26	67	43	200
		Moderate	80	24	20	52	33	153
		Maximum	56	17	14	37	23	107
Jowar	4	Minimum	31	21	16	46	27	50
		Moderate	24	16	12	35	20	39
		Maximum	17	11	8	24	13	28
Bajra	1	Minimum	31	16	10	35	17	54
		Moderate	24	12	8	26	13	42
		Maximum	17	8	6	17	10	30
Pulses	2	Minimum	10	26	0	57	0	0
		Moderate	8	20	0	43	0	0
		Maximum	6	14	0	30	0	1
Castor Oil	1	Minimum	16	8	7	17	12	28
		Moderate	12	6	5	13	8	21
		Maximum	8	4	4	9	7	14
Groundnut	4	Minimum	10	21	26	46	43	4
		Moderate	8	16	20	35	33	4
		Maximum	6	11	14	24	23	4
Cotton	5	Minimum	62	31	31	67	52	108
		Moderate	48	24	24	52	40	84
		Maximum	34	17	17	37	28	59
Chilly	10	Minimum	104	31	42	67	70	200
		Moderate	80	24	32	52	53	153
		Maximum	56	17	22	37	37	107
Sunflower	3	Minimum	31	31	16	67	27	41
		Moderate	24	24	12	52	20	32
		Maximum	17	17	8	37	13	22



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**Government of Telangana – Agricultural Department  
Soil Testing Centre – Miryalaguda  
Water Sample Test Recommendations Report**

Seal of Assistant Director of Agricultural, Soil Testing Laboratory, NSC Canal, Miryalaguda.

1. Farmer/ Organization	: Veliminedu	2. Farmer name	: ShepuriRamachandraiah
3. Name/ village	:	4. Mandal	: Chityala
5. Date of receipt of water sample	: 24/01/2021	6. Sy.No.	: 348EE
7. Laboratory No.	: 01	8. Source of Irrigation	: B/W
9. Salt index (EC) (Millimos/cm) <sup>2</sup>	: 3.5	10. PH (Acidity/ Neutral/ Alkalanity)	: 6.72
11. Anions (Meq/Litre)	:	12. Cations (Meq/Litre)	:
i. Carbonates (CO <sub>2</sub> )	: Nil	i. Calcium Magnesium (Ca+Mg)	: 20.8
ii. Bicarbonates (HCO <sub>2</sub> )	: 6	ii. Sodium + Potassium (Na + K)	: 14.2
iii. Chlorides (Cl <sub>2</sub> )	: 0.08		
iv. Sulphates (SO <sub>2</sub> )	: Present		
v. Nitrates	:		
13. Residual Sodium Carbonate (R.S.C)	: 14.8	14. Sodium Endorsement Ratio (S.A.R)	: 4.4
15. Class	: C4S1		

**1. C1S1: Low salt content and low Sodium content:**

1. C1S1 : **Low salt content and low Sodium content:**  
This water is suitable for all types of soils and crops. If this water is utilized for gummy soils then while giving water moisture shall provide proper drainage facility.
2. C2S1 : **Moderate salt content and low sodium content:**  
This water is suitable for all types of soils and crops. If this water is utilized for gummy soils then while giving water moisture shall provide proper drainage facility.
3. C2S2 : **Moderate salt content and moderate sodium content:**  
This water is suitable for all types of soils and crops in normal conditions. If this water is to be utilized for heavy soils then while giving water moisture shall provide proper drainage facility. Saline lands resistant crops like ragi, paddy, cotton, etc., shall only be cultivated.
4. C2S3 : **Moderate salt content and high sodium content:**  
This water is suitable for many types of soils and crops in normal conditions. If this water is to be utilized for heavy soils then while giving water moisture shall provide proper drainage facility. Saline lands resistant crops like ragi, paddy, cotton, etc., shall only be cultivated.
5. C2S4 : **Moderate salt content and high sodium content:**  
This water is suitable for many types of soils and crops in normal conditions. If this water is to be utilized for heavy soils then while giving water moisture shall provide proper drainage facility. Saline lands resistant crops like ragi, paddy, cotton, etc., shall only be cultivated.
6. C3S1 : **High Salt content and low sodium content:**  
This water is suitable for many types of soils and crops in normal conditions. If this water is to be utilized for heavy soils then while giving water moisture shall provide proper drainage facility. Abundant quantity water is necessary to improve physical condition of the soil and for high production.



// Translation from Telugu (Xerox Copy) to English //

- 7.C3S2 : **High salt content and moderate sodium content:**  
This water shall be used only for lands having suitable facility of water drainage system. The soil turns saline if this water is used for cultivation of irrigable dry method crops. This water can be used for light i.e., sand type soil for cultivation of wet crops with proper land management. Organic fertilizers like livestock manure, compost, raw leaf fertilizers, etc., shall be mostly used and drainage system shall be provided. Cultivation of saline lands resistant crops like ragi, paddy, cotton, etc., are beneficial.
8. C3S3 : **High salt content and high sodium content:**  
This water is not suitable for agriculture unless proper drainage facility is provided. Special management methods shall be adopted for removal of salt. Saline resistance crops shall only be cultivated. This water shall be used only for irrigable dry crops by providing proper drainage facility. The above mentioned measures shall be adopted if this water is used for saline lands and moreover plenty of chemical fertilizers like Gypsum, Super Phosphate, Ammonium Sulphate shall be used.
9. C3S4 : **High salt content and high sodium content:**  
This water is not suitable for agricultural unless proper drainage facility is provided. The above mentioned measures shall be adopted if this water is used for saline lands and moreover plenty of chemical fertilizers like Gypsum, Super Phosphate, Ammonium Sulphate shall be used.
- 10.C4S1 : **High salt content and low sodium content:**  
This water is not suitable for cultivation under normal conditions. If this water is used for moderate type of lands under necessary situation, the soil turns salty. This water can be used for light sandy soils by providing proper drainage facility. But, more water taps are used to dissolve salt in the water and proper drainage facility shall be provided to drain out the salt. Saline resisting crops like ragi, paddy, etc shall be used. This water is not suitable for agriculture under normal conditions.
- 11.C4S2 : **High salt content and moderate sodium content:**  
This water is not suitable for cultivation under normal conditions. If this water is used for moderate type of lands under necessary situation, the soil turns salty. This water can be used for light sandy soils by providing proper drainage facility. But, more water taps are used to dissolve salt in the water and proper drainage facility shall be provided to drain out the salt. Saline resisting crops like ragi, paddy, etc shall be used. This water is not suitable for agriculture under normal conditions.
- 12.C4S3 : **High salt content and high sodium content:**  
This water is not suitable for agriculture under normal conditions. If this water is to be utilized for heavy soils then while giving water moisture shall provide proper drainage facility. Abundant quantity water is necessary to improve physical condition of the soil and for high production. This water is not suitable for agricultural cultivation except for total sandy soils.
- 13.C4S4 : **High Salt content and high sodium content:**  
This water is not suitable for agriculture under normal conditions. If this water is to be utilized for heavy soils then while giving water moisture shall provide proper drainage facility. Abundant quantity water is necessary to improve physical condition of the soil and for high production. This water is not suitable for agricultural cultivation except for total sandy soils.
14. Residual Sodium Carbonate (R.S.C) : This water is not suitable for cultivation if its content is more than 1.25. But, if its content ranges from 1.25 to 2.5 then 50 to 100 kgs of Gypsum and Gypsum if its content is more than 2.5 then 100 to 150 kgs of shall be mixed with every water moisture and shall be dissolved in water to serve the crop. Otherwise the soil becomes hard and not suitable for cultivation.

Note: This test analysis is made as per water sample provided by the farmer.



Sd/- xxx (Illegible)  
Assistant Director of Agriculture,  
Soil Testing Laboratory,  
Miryalaguda, Nalgonda District.



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Annexure - XII

తెలంగాణ ప్రభుత్వము

రెవిన్యూ శాఖ

నుండి  
శ్రీ యం, కృష్ణారెడ్డి .  
తహసీల్దార్ ,  
చిట్టాల మండలము .

వరకు  
శ్రీయుత జిల్లా కలెక్టర్,  
నల్గొండ గారికి .

లేఖ నెం .B/ 202 /2021

తేది .26-02-2021.

ఆర్య ,

విషయము:-NGT- ఫిర్యాదులు - నల్గొండ జిల్లా - నల్గొండ డివిజన్ - చిట్టాల మండలము -  
వెలిమినేడు గ్రామములో హిందీస్ ల్యాబ్ ప్రైవేట్ లిమిటెడ్ వలన తన వ్యవసాయ  
భూములు, బోరు లోని నీరు కలుషితం జరుగుచున్నదని చేసిన ఫిర్యాదు పై విచారణ  
నివేదిక సమర్పించుట గురించి .

సూచన:-1) శ్రీ శేఖారి రామచంద్రయ్య తండ్రి దుర్గయ్య నివాసము,వెలిమినేడు గారు తేది .

2)శ్రీయుత అదనపు జిల్లాకలెక్టర్, నల్గొండ గారి విచారణమరియు మౌఖిక ఆదేశములు తేది23.02.21

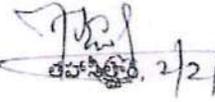
\*\*\*

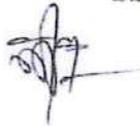
పై విషయమును పురస్కరించుకుని తమకు నివేదించునది ఏమనగా పై సూచన (1) ద్వారా శేఖారి  
రామచంద్రయ్య తండ్రి దుర్గయ్య నివాసము వెలిమినేడుగారు హిందీస్ ల్యాబ్ ప్రైవేట్ లిమిటెడ్ వలన తన వ్యవసాయ  
భూములలో, బోరులోని నీరు కలుషితం జరుగుచున్నదని చేసిన ఫిర్యాదు పై శ్రీయుత అదనపు జిల్లాకలెక్టర్, నల్గొండ  
మరియు Executive Engineer Pollution Control Board, నల్గొండ గార్లతో యుక్తముగా హిందీస్ ల్యాబ్ ప్రైవేట్ లిమిటెడ్,  
వెలిమినేడు నందు తేది 22.02.2021 రోజు విచారణ నిర్వహించ వైనది. పై సూచన (2) ద్వారా శ్రీయుత అదనపు  
జిల్లాకలెక్టర్, నల్గొండ గారు సమగ్ర విచారణ నివేదిక సమర్పించుటకు మౌఖిక ఆదేశాలు జారీ చేసినారు .

ఇట్టి విషయమై సమర్పించునది ఏమనగా, వెలిమినేడు గ్రామ శివారులో హిందీస్ ల్యాబ్ ప్రైవేట్ లిమిటెడ్ ఎదురుగా  
ఉండబడిన సర్వే నెం.339,340,343,345,346,347,348,351 లోవిస్తీర్ణం సుమారు ఎ 103-00 గుంటలు భూముల  
యందు ఉండ బడిన ప్రదేశము పైకి వెళ్లి రైతులను విచారించగా అట్టి భూముల యందు 18 బోర్లు, 7 బావులు కలిగి  
పూర్వము నుండి కూరగాయలు, వరి, ప్రత్తి పంటలు సేవ్యము చేయు చున్నామని, 2 కోళ్ల ఫారంలు కూడా కలవని అట్టి కోళ్ల  
ఫారంలో ట్రాయిలర్ కోళ్ళు పెంచుతున్నామని ఎలాంటి హాని జరగలేదని రైతులు తెలిపినారు ఎప్పుడూ కూడా పంటలకు  
ఎలాంటి హాని జరగలేదని బోర్ల యందు నీరు కలుషితం కాలేదని తెలిపినారు. రైతులు ఇచ్చిన (7) స్టేట్ మెంట్స్ ఇందు వెంట  
జతపరుస్తూ తగు సమాచార నిమిత్తం తమరికి నివేదిక సమర్పించవలెనని.

జత : ( పై వన్నీయు )

భవదీయుడు,

  
తహసీల్దార్, 2/21  
చిట్టాల మండలము



67

అదనపు గిర్దావార్, చిట్టాల మండలం విచారణ నివేదిక

శ్రీయుత గౌరవ నీయులైన తహసీల్దార్,

చిట్టాల మండలం గారికి .

ఆర్యా !

విషయం :- TS HRC - పర్యావరణం - చిట్టాల మండలం - వెలిమినేడు గ్రామము- హిండిస్ ల్యాబ్ ప్రైవేట్ లిమిటెడ్ వెలిమినేడు పై అభియోగములు అర్జీ విషయమై విచారణ నివేదిక సమర్పించుట - గురించి.

సూచన :- 1) శ్రీయుత అదనపు కలెక్టర్, నల్లగొండ గారి విచారణ మరియు మౌఖిక ఆదేశములు తేది 23.02.2021

@@@

పై విషయమును పురస్కరించుకుని తమకు నివేదించునది హిండిస్ ల్యాబ్ ప్రైవేట్ లిమిటెడ్ వెలిమినేడు పై అభియోగములు అర్జీ విషయమై విచారణ నివేదిక సమర్పించుటకు సూచన (1) ద్వారా శ్రీయుత అదనపు కలెక్టర్, నల్లగొండ గారు మౌఖిక ఆదేశాలు జారీ చేసినారు .

ఇట్టి విషయమై వెలిమినేడు గ్రామ శివారులో హిండిస్ ల్యాబ్ ప్రైవేట్ లిమిటెడ్ ఎదురుగా ఉండబడిన ప్లాట్ నెం. 339, 340, 343, 345, 346, 347, 348, 351 లో విస్తీర్ణం సుమారు 103-00 గుంటలు భూముల యందు ఉండ బడిన రైతులను విచారించగా అట్టి భూముల యందు 18 బోర్లు , 7 బావులు కలిగి పూర్వము నుండి కూరగాయలు ,వరి , ప్రత్తి పంటలు సేవ్యము చేయు చున్నామని 2 కోళ్ల ఫారంలు కూడా కలవని అట్టి కోళ్ల ఫారంలో బ్రాయిలర్ కోళ్ళు పెంచుతామని ఎలాంటి హాని జరగలేదని రైతులు తెలిపినారు ఎప్పుడూ కూడా పంటలకు ఎలాంటి హాని జరగలేదని పంటలు బాగా పండి మంచి దిగుబడి వస్తుందని భూములు సారవంతముగా కలవని తెలిపినారు బోర్ల యందు నీరు కలుషితం కాలేదని తెలిపినారు .

హిండిస్ ల్యాబ్ ప్రైవేట్ లిమిటెడ్ నుండి తమ బోర్లలోని నీటికి , వ్యవసాయ భూములకు ఎలాంటి నష్టము లేదని రైతులు ఇచ్చిన(7) స్టేట్ మెంట్స్ ఇందు వెంట జతపర్చి తదుపరి చర్యల నిమిత్తం విచారణ నివేదిక తమ సమర్పించనైనది.

విశ్వశ్రీయ



అదనపు గిర్దావార్ ,

చిట్టాల మండలము

1 మెట్రో రూలు తొడి మల్లయ్య వ 30 కులవ. 3c యాదా  
ప్రతి: వ్యవసాయ, నీరాసం: కలమనెడి

నేను దేవుని నాకీగా అంతా నీవు చేస్తున్నా అబద్ధం  
చేస్తున్నా

నాకు కలమనెడి నాను నీవయినా పొండ్లె అక్క ఎదురు  
సర్వీసెం, 339, 344, 346, 347 లో ఉన్నాం ఎ 500 గుంటల వ్యవసాయ  
భూమి కలదు ఇంకొకటి 3 బాగు 1 బాగు కలదు. బాగు మరలూ అతి  
లోని నీవు సమృద్ధిగా కలవు ఎ 4-15 గుంటల యందు వరి పొలము  
కలదు నేను మరలూ నా తొడి పూర్తికంటే వ్యవసాయము చేసి వరినీ  
నేనీది వారి నేను కలదు తలకుండా సరి సంవత్సరం వరి నీకు  
చేయ చేస్తాను. 0-25 గుంటలలో కాళ్ళ పొండ్లె కలదు. పొండ్లె  
కాళ్ళ వల్ల నా మెక్క వరి పంటలు. కాళ్ళ పొండ్లె పు వప్పుడూ  
ఎలాంటి పొండ్లె బాగు లేదు. కాళ్ళ యందు నాను చేరి పొండ్లె  
భూమిల సారవంతము నా వుండి పంట బాగుబడి నానా కుస్తుంది.  
ఎలాంటి నష్టము బాగు లేదు నా మెక్క కాళ్ళ పొండ్లె లోని కళ్ళు  
ఎప్పుడూ ఎలాంటి నష్టము వాటిల్ల లేదు. ఇరియంను లుక్ పొండ్లె  
అక్క ఎదురునా వుండునా సర్వీసెం 348 లో ఉన్నాం ఎ 600 గుంటల  
ఎండ్ గాను మారయ్య అప్పయ్య, కుమారయ్య కొండం కలదు, అప్పయ్య  
నయలకు దేవయ్య అప్పయ్యలకు కలదు తోనుకొని ఎ 300ల వరి, ఎ 300ల  
ప్రతి పంట నాను చేసినాను ఇట్లంటారు తాదా ఎలాంటి నష్టము  
వాటిల్ల లేదు. పంట బాగుబడి నానా కుస్తుంది. పొండ్లె అక్క వల్ల  
నా మెక్క భూమిలకు, కాళ్ళ యందు నాను ఎలాంటి నష్టము బాగు  
లేదు.

— సర్వీసెం పొండ్లె అంతా నీవు చేస్తున్నా కలదు (3000 నాను)  
ఎదురు సంతకము చేయ కలదు

సాక్షులు

1 గస్తారులు  
మెట్ల గస్తారులు

M. రెడ్డి  
9951267071  
నానీ అయ్య  
నేను కలదు  
23/02/2021

మెట్రో ప్రాజెక్టు తండ్రి లక్ష్యాన్ని 24 38 కులకు BC యాక్ట్

పట్టి: క్షుణ్ణమునా నివాసం: వెలమినేలు

నేను దీర్ఘ స్వాగతం అంటూ అమ్మే ఇంకా తప్పకుండా  
అబద్ధం చెప్పారు -

నాకు వెలమినేలు గారు గణాంకాలు హింద్స్ బ్యాంక్  
ఎదురుగా సర్వే నెంబర్ 346, 347 లో ఉన్నాయి - 2-26 సెలెక్షన్ ప్రాజెక్టు  
భూమి కుటుంబం ఇంటికి 2 బ్యాంక్ 1 బాండ్ కలదు. బ్యాంక్  
మరియు బాండ్ లు నాలుగు సమస్యలు కలదు. నా బ్యాంక్ ప్రాజెక్టు  
కొత్తదిగా వదిలి పంపి నేర్పాటు చేయించుకున్నాను పూర్తిగా  
నాటి రిజిస్ట్రేషన్ భూమికి వదిలి వేసాను. బాండ్ ముద్రా ముద్రా  
బ్యాంక్, బాండ్ లు నాలుగు వదిలి వేసాను. భూమిని నా బ్యాంక్  
మనకు కలెక్టు పంపి దిగినది బాగా తక్కువగా హింద్స్ బ్యాంక్  
వల్ల మంచి ఎలాంటి నష్టం లేదు. నా బ్యాంక్ బాండ్ లు  
కొత్త భూమిని ఎప్పుడూ ఏ సంవత్సరంనూ దాదాపు నష్టం  
చాలా తక్కువగా ఉంది.

చివరికి ఏమైనా అంటూ నా బ్యాంక్ బాండ్  
ప్రాజెక్టు ప్రాజెక్టు కుండా (3000) నా బ్యాంక్ ఎదురుగా సంవత్సరం  
-వేల క్రింద-

నాకు

IMB

x గానెట్టులు

9912774497

2 వెలుగు బ్యాంక్ బిస్ - నాటి రిజిస్ట్రేషన్ వేల  
23/02/2021

మెట్రో రిజిస్టర్ తొడి లక్షలకు 31 డలము : 80 యాండ్  
వృత్తి: వ్యవసాయం

నేను బేక్యూ నాక్షన అంథా ఎజమే ఇంకాన  
అబద్ధము ఇచ్చను .

నాకు తెలుసు వేల గాను నాకు నాకు హిందీ ల్యాంక్  
ఎదురుగా సర్వీ నెం 346, 347 గా ఇచ్చింది ఎ 2-26 సం॥  
వ్యవసాయ భాగం తెలుసు. ఇందుగా 2 బ్యాంక్ 1 బాండ్ తెలుసు.  
బ్యాంక్ మరియు బాండ్ నాకు సమృద్ధిగా తెలుసు. నా మెట్రో స్ట్రీట్  
ఇచ్చింది గా వరి కుంబ నేర్పాం చేయ చున్నాను. పూర్వము  
నుండి వృత్తి భాగముగా వరి నేర్పాం చేయ చున్నాము. నా మెట్రో  
బ్యాంక్ బాండ్లకి నాకు ఎప్పుడూ చెడి పోలేదు. భోజముల  
సారవంతముగా తెలుసు అంట దీనివల్ల బాగా వస్తుంది. హిందీ ల్యాంక్  
వలన మాకు అలాంటి సమస్య లేదు నా మెట్రో బ్యాంక్లకి నాకు  
భాగములు ఎప్పుడూ ఏ సందర్భముగా తెలుసు నష్టము వచ్చినవేదు.

పరిశీలించినా అంథా ఎజమేనక భావించి  
ప్రాతి స్త్రీలగా చూచి 1500 నాక్షన ఎదురు సంవత్సరము  
చేయ క్రింది

నాకు  
1, 1700

మెట్ట గానా

M రమేష్  
9948573968

నాకి బాండ్ చేయ క్రింది

నాకు  
23/02/2021

కొరసాగి యుచుండం తొడి బోమయ్య వ 44 42 కులము. sc వలెగా ప్రతి: వూరసాయం, నీవాసం, వెలమనోటి.

నేను దేవుని నాకీగా అంతా నిజమే చెప్పాను అందరినీ తెలుసు.

నాకు వెలమనోటి నాకు నీవరులకి హింద్స్ ల్యాంక్ ఎదురుగా సర్కి నెం 348 లకి వచ్చింది ఎ 3-29 సంల వూరసాయం భూమి కలదు. ఇందుకి 3 ల్యాంక్ 1 బాక కలదు. బాక మరయ బాకలకి సమృద్ధిగా నాకు కలదు. గత 1 సంవత్సరము నుండి మిస్సీ, పమల, వందాయ, బంతి పూల, చక్కడు, ఆనకాయ, కుర్ర, నీర కూరనాయల ఎ 2-10 సంల యందు నాకు చీస్ నాను. 1 సంవత్సరము నకు పూర్వము పూర్తి భూమికి వరి పంల నాకు చీస్ నాను. నేను నాకు వాడుకగా కుక్కలకి నాకు హింద్స్ ల్యాంక్ వారికి నాకు సరఫరా చేస్తాను. నా కుక్క పంలకు ఎప్పుడు ఏ సంవత్సరము కిందా వచ్చును వాటికి లేదు. బిల్ల యందు నాకు భూమి కుర్రకు భూమిలకి చేరినా వేద ఎలాంటి వచ్చును వాటికి లేదు. హింద్స్ ల్యాంక్ వలన నాకు నా బిల్ల యందు నాకికి, భూమిలకు ఎలాంటి వచ్చును బిల్ల లేదు. నా భూమిలకి నారవంతులకు కలవు.

చరిత్రకవిశిష్యులగు అంథా నిజమేనని భావించి పూర్తి స్తుతాలకి వుండి కింది నాకుల ఎదుల సంతోషం చేసినాను.

నాకుల

1 Meeli Yobalal 9848856962

2 వెల్మ గోపాల్

\* కొరసాగి: రామచంద్రం తొడి బిక్టరీయ్య 9848528261

నాచే రిజిస్టర్ చేయబడినది

APR 21/2021

1. మిట్ట వెయర్స్ తోటి లబ్ధి వ్యాజ్యం 6429 కుంకం: 82 యాదర్ ఫుల్: చూడవలెను. నివాసం: తెలవివేటి .

నేను బేర్యన్ నాగ్గిగా అంకా ఎజమే తెల్లకానా చెప్పను .

నాకు తెలవివేటి గాకు నాకులు మింట్ బ్యాంక్ ఎదురుగా నన్నే 30 346,347 గా క్లిష్టం ఎ 2-00 గుంటల వ్యవసాయ భూమి కంటే ఇంకా 2 బాట 1 బాట కంటే. నాకు మరయు బాటలు గాకు సమృద్ధిగా కంటే. నాకు ప్రాతి క్లిష్టంగా వరి పంట నేర్పాటు చేయాలి. నా మిట్ట బ్యాంక్ బాటలు గాకు నాకు ఎప్పుడు ఏ సందర్భం లోనూ చెడిపోవలెను. భూముల సారవంతముగా కంటే. పంట విగుబా

బాగా వస్తుంది. ఇట్టి భూములు వేన నా కంటే తుంటుల వ్యవసాయం చేస్తున్నాము ఎప్పుడు నచ్చును జరగ వలెను. మింట్ బ్యాంక్ ముక్ కుంకం ఎలాంటి నచ్చును కలెను. నా కంటే బ్యాంక్ బాటలు గాకు భూములు ఎప్పుడు ఏ సందర్భం లోనూ నచ్చును వాటికే కలెను.

2. 83 వికాసానా అంకా ఎజమే నగ్గి భూముల ప్రాతి స్థలంగా కుంకం కంటే నాకుల ఎదుల సంతకం చేయ కలెను.

నాకులు

M. Venkanna.

1. M. Venkanna 9951267071

2. గాన్డిదులు

నాచే కంటే చేయ కలెను.

Handwritten signature

1, వెల్లు గణ్ణి తండ్రి మల్లయ్య గు 44 కుండు. ౧౬ యాంక  
వృత్తి: వ్నానసాయ నివాసం. కెలవానీడు :

నేను దేవుని నాక్షిణ అంశా నిజమే చెబుతాను

అబద్ధం చెప్పను.

నాకు కెలవానీడు నామ నామంగా హిందీస్ ల్యాంక్  
ఎదురుగా సర్వే నెం 339, 345, 346, 347 గా 922 అక్షిం ౧ 5-00 గుండు  
వ్నానసాయ భూమి కలదు. ఇందులో 3 ఎకరలు. 1 యాంక కలదు యాంకు  
మరియు బాకిగా వారు సర్వేక్షిగా కలదు. ౧ 4-15 గుండు యాంకు  
వరి యాంకు కలదు. నేను మరయ నా తండ్రి పూర్వీకులు ఇచ్చి  
భూమిగా వ్నానసాయం చెప్పి జీ వరి భేష్టం చేస్తున్నాను - నేను క్రమం  
చేస్తుంటే సరి సువర్ణం వరి నేష్టం చేస్తున్నాను. ఇచ్చి 922 అక్షిం  
గా ౧ 25 గుండు యాంకు ఇచ్చి వారి కలదు. హిందీ ల్యాంక్ వల్స్  
నామం వరి పంట, 30 అక్షిం వారి గాని ఇచ్చి వ్నానసాయ  
ఎలాంటి వర్షి జాగ్ర లేదు. ఇంక యాంకు నాకు చెడిపోయింది  
భూమిల సారవంతముగా వ్నానీ పంట తిసుంటే యాంకు వస్తుంది  
హిందీ ల్యాంక్ వల్స్ హిందీ ల్యాంక్ ఎదురుగా ఉంటుంది  
నా తండ్రి ఇంక గాని వారి వారి, పంటలు ఎలాంటి వర్షి  
లేదు. ఏ సువర్ణం కూడా నష్టం జరగ లేదు.

చెడివి కిరిలియనా అంశా నిజమే నాస్తి భావించి 1900  
సంవత్సరం ఎదురు పంతులము చేయ క్రింది.

- సంవత్సరం
- 1, M. వారి
- 2, M. వారి

వెల్లు గణ్ణి  
నాచే యాంకు చేయ క్రింది.  
[Signature]

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Annexure – XII

Government of Telangana  
Revenue Department

From:  
Sri M. Krishna Reddy,  
Tahsildar,  
Chityal Mandal.

To:  
The District Collector,  
Nalgonda.

Lr.No.B/202/2021,

Date: 26-02-2021.

Sir,

Sub:- NGT – Complaints –To submit enquiry report on the complaint submitted against contamination of his agricultural lands and bore water due to Hindys Lab Pvt. Ltd., situated at Veliminedu village -Chityal Mandal - Nalgonda Division - Nalgonda District – Reg:-

Ref:- 1. Complaint of Sri ShepuriRamachandraiah, S/o. Durgaiah, R/o. Veliminedu village.  
2. Enquiry and oral orders of the Additional District Collector dated 23-02-21.

\*\*\*

With reference to the subject cited above it is submitted to you that, based on the complaint lodged by Sri ShepuriRamachandraiah, S/o. Durgaiah, R/o. Veliminedu village through the reference (1) cited above, stated that his the water in his agricultural lands and bore well are contaminated by Hindys Lab Pvt. Ltd., an enquiry was conducted regarding the subject matter by the Additional District Collector, Nalgonda and Executive Engineer, Pollution Control Board, Nalgonda on 22-02-2021 at Hindys Lab Pvt. Ltd., Veliminedu. Through the above cited reference (2) the Additional District Collector, Nalgonda has issued oral orders to submit comprehensive report on this matter.

It is submitted in this regard that, we went on the spot in an extent of Ac.103-00 Guntas of land in Sy.Nos.339, 340, 343, 345, 346, 347, 348 and 351 situated opposite to Hindys Lab Pvt. Ltd., outskirts of Veliminedu village and enquired the farmers present there and found that there were 18 bores, 7 wells present in the land and they were cultivating vegetables, paddy and cotton cultivation for the past many years and there were 2 poultry farms present and they were growing broiler chicks and they did not subject to any harm so far and the farmers told that they never incurred any harm to their crops and bores and they never contaminated. Report is submitted to you for your information by attaching (7) statements given by farmers.

Yours faithfully,  
Sd/- xxx (Illegible)  
Dt: 26-02-2021.  
Tahsildar,  
Chityal Mandal.

Encl: As above.

Sd/- xxx (Illegible)



// Translation from Telugu (Xerox Copy) to English //



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Date: 24-02-2021.

**ENQUIRY REPORT OF THE ADDITIONAL REVENUE INSPECTOR  
CHITYAL MANDAL.**

To  
The Respected Tahsildar,  
Chityal Mandal.

Sir!

Sub:- TS HRC -Environment -To submit enquiry report on allegation petition  
submitted against Hindys Lab Pvt. Ltd., Veliminedu Village, Chityal Mandal  
- Reg:-

Ref:- 1) Enquiry and oral orders of the Additional Collector, Nalgonda dated  
23-02-2021.

\*\*\*

With reference to the subject cited above it is submitted to you that, the Additional District Collector, Nalgonda has issued oral orders to submit enquiry report on the allegations alleged against Hindys Lab Pvt. Ltd., Veliminedu through the reference (1) cited above.

An enquiry was conducted on the spot in this matter regarding the land in an extent of Ac.103-00 Guntas of land present in Sy.Nos. 339, 340, 343, 345, 346, 347, 348 and 351 situated opposite to Hindys Lab Pvt. Ltd., outskirts of Veliminedu village and enquired the farmers present there and found that there were 18 bores, 7 wells present in the land and they were cultivating vegetables, paddy and cotton cultivation for the past many years and there were 2 poultry farms present and they were growing broiler chicks and they did not subject to any harm so far and the farmers told that they never incurred any harm to their crops and bores and they never contaminated and they are also getting good yield on these fertile lands.

The enquiry report along with (7) statements given by farmers are enclosed herewith regarding the Hindys Lab Pvt. Ltd., that they did not incur any loss for their agricultural lands and bore-wells are enclosed herewith for your further action.



Yours faithfully,  
Sd/- xxx,  
Additional Revenue Inspector,  
Chityal Mandal.

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**STATEMENT**

1. Mettu Raju, S/o. Mallaiah, Age: 30 years, Caste: BC – Yadav, Occupation: Agriculture, R/o. Veliminedu village.

I take on oath on God and telling truth and I am not telling lie.

I am having an extent of Ac.5-00 Guntas of land in Sy.Nos. 339, 345, 346 and 347 situated opposite to Hindys Lab at Veliminedu village. In this land I am having 3 bore wells and 1 well. Plenty of water is available in bore wells and well. I am cultivating paddy crop in Ac.4-15 Guntas of land. I, my father are cultivating the land and our ancestors were also doing paddy cultivation in this land. I am cultivating my land regularly every year. I am having poultry farm in Ac.0-25 Guntas of land. Hindys Lab Pvt. Ltd., did not commit any harm for my agricultural farm and poultry farm. The water in the bores never contaminated and I am getting good yield from my fertile lands. I did not incur any loss. Moreover, I have taken an extent of Ac.6-00 Guntas of land in Sy.No.348 present opposite to Hindys Lab for lease from ElukarajuMaraiah, S/o. Pullaiah, RudrapuUpender, S/o. Istari, JillepallySailu, S/o. Devaiah for lease and I am cultivating paddy crop in Ac.3-00 guntas of land and I am cultivating cotton crop in Ac.3-00 guntas of land. I did not incur any loss in this crop also. I got good yield. The said Hindys Lab did not cause any harm to my agricultural lands, bore wells and wells.

The contents of this statement are read over and explained to me and found true and correct and put signatures in the presence of the following witnesses.

Sd/- M. Raju,  
Cell No: 9951267071

**Witnesses:**

1. Sd/- M. Saidulu.
2. Sd/- Mettu Ganesh.

Recorded by me, Sd/- xxx, Dt: 23-02-2021.



**STATEMENT**

2. MettuSaidulu, S/o. Lachaiyah, Age: 38 years, Caste: BC – Yadav, Occupation: Agriculture, R/o. Veliminedu village.

I take on oath on God and telling truth and I am not telling lie.

I am having an extent of Ac.2-26Guntas of land in Sy.Nos. 346 and 347 situated opposite to Hindys Lab at Veliminedu village. In this land I am having 2 bore wells and 1 well. I am cultivating paddy crop in my total extent of land. We are cultivating this land from our ancestors time. The water in the bores never contaminated and I am getting good yield from my fertile lands. As the lands are fertile therefore I am getting good yield. I did not incur any loss to my crop because of Hindys Lab. The said Hindys Lab did not cause any harm to my agricultural lands, bore wells and wells in any year.

The contents of this statement are read over and explained to me and found true and correct and put signatures in the presence of the following witnesses.

Sd/- M. Saidulu,  
Cell No: 9912774497

**Witnesses:**

1. Sd/- M. Raju
2. Sd/- Mettu Ganesh.

Recorded by me, Sd/- xxx, Dt: 23-02-2021.



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**STATEMENT**

3. MettuRamesh, S/o. Lachaiah, Age: 31 years, Caste: BC – Yadav, Occupation: Agriculture.

I take on oath on God and telling truth and I am not telling lie.

I am having an extent of Ac.2-26 Guntas of land in Sy.Nos. 346 and 347 situated opposite to Hindys Lab at Veliminedu village outskirts. In this land I am having 2 bore wells and 1 well. There is plenty of water available in these bore wells and wells. I am cultivating paddy crop in my total extent of land. We are cultivating this land from our ancestors 6 time. The water in the bores never contaminated and I am getting good yield from my fertile lands. As the lands are fertile therefore I am getting good yield. I did not incur any loss to my crop because of Hindys Lab. The said Hindys Lab did not cause any harm to my agricultural lands, bore wells and wells at any time in any year.

The contents of this statement are read over and explained to me and found true and correct and put signatures in the presence of the following witnesses.

Sd/- M. Ramesh,  
Cell No: 9948573968

**Witnesses:**

1. Sd/- M. Raju
2. Sd/- Mettu Ganesh.

Recorded by me, Sd/- xxx, Dt: 23-02-2021.



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**STATEMENT**

4. KoragoniRamachandram, S/o. Bikshamaiah, Age: 42 years, Caste: SC – Madiga,  
Occupation: Agriculture, R/o. Veliminedu village.

I take on oath on God and telling truth and I am not telling lie.

I am having an extent of Ac.3-29Guntas of land in Sy.No. 348situated opposite to Hindys Lab at Veliminedu village outskirts. In this land I am having 3 bore wells and 1 well. Plenty of water is available in bore wells and well. I am cultivating vegetables like chilly, tomato, brinjal, Marie gold, beans, bottle gourd, bitter gourd, cluster beans cropsin Ac.2-00guntas of land from one year. I was cultivating paddy crop before one year in my land. I am using irrigation and I am also supplying remaining water to Hindys Lab. I did not incur any harm to my crops at any time and in any year. The bore water was never contaminated. I did not incur any loss. The said Hindys Lab did not cause any harm to my agricultural lands, bore wells and wells. My lands are fertile.

The contents of this statement are read over and explained to me and found true and correct and put signatures in the presence of the following witnesses.

Sd/- KoragoniRamachandram,  
S/o. Bikshamaiah  
Cell No: 9848528261.

**Witnesses:**

1. Sd/- MettuYadaiah.

2. Sd/- Mettu Ganesh.

Recorded by me, Sd/- xxx, Dt: 23-02-2021.



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**STATEMENT**

5. MettuVenkanna, S/o. Lachaiah, Age: 29 years, Caste: BC – Yadav, Occupation: Agriculture, R/o. Veliminedu.

I take on oath on God and telling truth and I am not telling lie.

I am having an extent of Ac.2-00Guntas of agricultural land in Sy.Nos. 346 and 347 situated opposite to Hindys Lab at Veliminedu village outskirts. I am having 2 bore wells and 1 well in this land. There is plenty of water available in these bore wells and wells. I am cultivating paddy crop in my total extent of land. The water in the bores never contaminated at any time and in any years. As the lands are fertile therefore I am getting good yield. I and my parents are cultivating this land. We did not incur any loss at any time and the said Hindys Lab did not cause any harm to my agricultural lands, bore wells and wells at any time in any year.

The contents of this statement are read over and explained to me and found true and correct and put signatures in the presence of the following witnesses.

Sd/- M. Venkanna.

**Witnesses:**

1. Sd/- M. Raju, Cell No:9951267071

2. Sd/- M. Saidulu.

Recorded by me, Sd/- xxx, Dt: 23-02-2021.



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**STATEMENT**

6. Mettu Ganesh, S/o. Mallaiah, Age: 44 years, Caste: BC – Yadav, Occupation: Agriculture, R/o. Veliminedu village.

I take on oath on God and telling truth and I am not telling lie.

I am having an extent of Ac.5-00 Guntas of land in Sy.Nos. 339, 345, 346 and 347 situated opposite to Hindys Lab at Veliminedu village. In this land I am having 3 bore wells and 1 well. Plenty of water is available in bore wells and well. I am cultivating paddy crop in Ac.4-15 Guntas of land. I, my father are cultivating the land and our ancestors were doing paddy cultivation in this land. I am cultivating my land regularly every year. I am having poultry farm in Ac.0-25 Guntas of land. Hindys Lab Pvt. Ltd., did not commit any harm for my agricultural farm and poultry farm. The water in the bores never contaminated and I am getting good yield from my fertile lands. I did not incur any loss. Moreover, I have taken an extent of Ac.6-00 Guntas of land in Sy.No.348 present opposite to Hindys Lab for lease from Elukaraju Maraiah, S/o. Pullaiah, Rudrapu Upender, S/o. Istari, Jillepally Sailu, S/o. Devaiah for lease and I am cultivating paddy crop in Ac.3-00 guntas of land and I am cultivating cotton crop in Ac.3-00 guntas of land. I did not incur any loss in this crop also. I got good yield. The said Hindys Lab did not cause any harm to my agricultural lands, bore wells and wells.

The contents of this statement are read over and explained to me and found true and correct and put signatures in the presence of the following witnesses.

Sd/- Mettu Ganesh

**Witnesses:**

1. Sd/- M. Parijatha.
2. Sd/- M. Raju.

Recorded by me, Sd/- xxx, Dt: 23-02-2021.



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**STATEMENT**

7. MettuParijatha, W/o. Venkatesh, Age: 35 years, Caste: BC – Yadav, Occupation: Agriculture, R/o. Veliminedu village.

I take on oath on God and telling truth and I am not telling lie.

My husband Mettu Venkatesh, S/o. Mallaiah is having an extent of Ac.5-00 Guntas of land in his name in Sy. Nos. 339, 345, 346 and 347 situated opposite to Hindys Lab at Veliminedu village. In this land, we are having 3 bore wells and 1 well. Plenty of water is available in bore wells and well. I am cultivating paddy crop in Ac.5-00Guntas of land. We and our in-laws are doing paddy cultivation in this land. We are cultivating my land regularly every year. Hindys Lab Pvt. Ltd., did not commit any harm for our agricultural farm at any time and in any year. The water in the bores never contaminated and we are getting good yield from our fertile lands. We did not incur any loss to our agricultural farm land due to the said HindysLab at any time in any year.

The contents of this statement are read over and explained to me and found true and correct and put signatures in the presence of the following witnesses.

Sd/- M. Parijatha

**Witnesses:**

1. Sd/- Mettu Ganesh.
2. Sd/- M. Raju.

Recorded by me, Sd/- xxx, Dt: 23-02-2021.



NAVPRABHATH  
TRANSLATIONS  
Opp. Lane to CCLA, Nampally Station Road,  
ABIDS, HYDERABAD-500 001.  
Phone: 8121112948

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Item No. 14

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 181/2020

Chepuri Ramachandraiah

Applicant

Versus

State of A.P.

Respondent

Date of hearing: 01.12.2020

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER  
HON'BLE DR. SATYAWAN SINGH GARBYAL, EXPERT MEMBER  
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

**ORDER**

1. Grievance in this application is against violation of environmental norms by Hindys Chemical Factory, causing air and water pollution adversely affecting the cattle and crops and public health in Village Velminedu, Chityala Mandal, Nalgonda District, Telangana.
2. In view of above, the State PCB and the District Magistrate, Nalgonda need to take appropriate action after ascertaining the facts and following due process of law. The nodal agency for coordination and compliance will be the State PCB.
3. A factual and action taken report may be furnished to this Tribunal within two months by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

List for further consideration on 02.03.2021.

84.

A copy of this order, along with a copy of the complaint, be forwarded to the State PCB and the District Magistrate, Nalgonda by e-mail for compliance.

Adarsh Kumar Goel, CP

S.K. Singh, JM

Dr. S.S. Garbyal, EM

Dr. Nagin Nanda, EM

December 01, 2020  
Original Application No. 181/2020  
SN